RS. Amendments to Urban Land (Criling & Regulation) Bill... agreed to

[Mr. peaker]

"Offences 38. (1)"; and punishments.

figure "(2)" the following be substituted namely:—

- (ii) in line 6, for the brackets and figure "(3)", the brackets and figure "(2)" be substituted,
- (iii) in line 11, for the brackets and figure "(4)" the brackets and figure "(3)" be substituted;
- (iv) in line 16, for the brackets and figure "(5)" the brackets and figure "(4)" be substituted.

SCHEDULE I

16 That at page 36, in line 15, for the figure and word "8 Kms" the figure and word "8 Kms" be substituted

17. That at page 36, after line 45, the following be inserted, namely:—

""Where any land within the peripheral area of eight kilometres is covered by water (whether by inland waters or sea or creek) the peripheral area shall be extended beyond such water to a further distance equal to the distance measured across and occupied by such water."

The motion was adopted.

SHRI K. RAGHU RAMAIAH I beg to move:

"That the amendments made oy Rajya Sabha in the Bill be agreed to".

MR SPEAKER The question 13:

"That the amendments made by Rajya Sabha in the Bill be agreed to".

The motion was adopted.

12.51 hra.

PREVENTION OF FOOD ADULTE-RATION (AMENDMENT) BILL

THE MINISTER OF HEALTH AND FAMILY PLANNING (DR. KARAN SINGH); I beg to move*:

"That the Bill further to amend the Prevention of Food Adulteration Act, 1954, a_s passed by Rajya Sabha, be taken into consideration."

Sir, among the many social and economic evils that afflict our country, food adulteration is one of the most prominent and one of the most reprehensible. Food is a necessity of life and there are these anti-social and criminal elements who as a result of their own creed for profit, subject the unaware and un-suspected public to grave danger.

Food adulteration is rampant and it does constitute a major health hazard. Particularly, the weaker sections of society, women and children and others are very vulnerable to this particular type of evil A great deal of ingenuity goes into the adulteration of food and quick porfits are made at the expense of the health of the society. Therefore, there has been, for some time, a public demand for severe action against food adulterators It was for this purpose that we brought in towards the end of 1974 an amendment to the PFA Bill in the Rajya Sabha. When that amendment Bill was brought before the Rajya Sabha, there was a widespread demand from Members of both the Houses and also from general public that it should be referred to the Select Committee which it was. The Select Committee went very thoroughly into the problem; they had 37 sittings; it took a great deal of evidence and finally the Bill that has emerged from the Select Committee, I think, is a very useful and progressive piece of legislation.

withe three major pointy that we are trying to achieve by this Bill are: firstly to safeguard the interest of the sonsumer because, as I said, normally the consumer is unaware, un-suspected and has no way of knowing whether the thing is adulterated or not. The house-wives and poor people go to buy food-stuffs without any fear or suspición and often they find themselves cheated. Bo, the first major precaution is to safe-guard the consamers, millions of consumers in this country who everyday have got to consume various types of food-stuffs. The second point that we kept in mind was to prevent undue harassment of the trade. Whereas, certainly the anti-social elements have get to be dealt with in a draconian fashion, we did not want undue harassment either to the producers or the whole-sellers or retailers. So, we have tried to make a good balance in this Act between very strong penal provisions and between preventing undue harksement. Finally, the other point that was made by all the 'evidence and by all the Members of the Committee is the question of implementation because the Act has been on the statute book for 20 years, the record has not been very happy partly because of lacurae and loopholes in the Act itself and partly because of in-effective and unsatisfactory implementation particularly in the States, Therefore, we have given a good deal of thought to the whole problem of implementation of the Act. Keeping these three principles in mind, I would like to submit before the hor Members some of the salient points of this new bill that we have brought before you First, a distinction has been made between an adulteration capable of easy detection by the maked gye and that adulteration which is not so capable of detection. As a result, a definition of primary food has, for the first time, been brought

Bill in. Secondly, we are suggesting a graded system of penalties, depends ing upon the seriousness of the offer ence; and we have done one very major thing. Primary food which is sub-standard solely due to natural causes beyond human control, has been totally taken out of its purview. This is one of the major points which people made before us, viz. that where it is due to natural causes and is not due to human interference and is not injurious to health, it should be removed. So, it has been done. Startmg from there, we have a graded series of punishments going up to life imprisonment for that type of adulteration which can cause a grievous harm or death. As you know, if a person murders somebady, he can be either hanged or sentenced to life imprisonment. But if somebody coldbloodedly does the type of adulteration which can cause a permanent injury or death, we feel that there should be no mercy shown to that particular person. So, we have gone up gradually to life imprisonment. We hope that this will be a major deterrent against this type of an antisocial practice. Thirdly, a more rational and effective method of taking samples and submission of the report by the Public Analyst has now been incorporated. A great deal of thought was given to it by the select committee, i.e. as to what should be the process, how the samples should be taken and how they should be sent to various other agencies; and we find that we have now come up with what we consider to be a very much improved method in this regard. The bill, cash memo or invoice now will be deemed to be a warranty for the purpose of instituting action Many of the small dealers have complained to us that they had no other way because when they had asked them for warranty, the warranty was not available from the wholesalers. That has now been taken care of. An interesting thing came before the committee-I must admit I was not sware of it ear[Dr. Karan Singh]

lier. There is a flourishing trade, not only in adulteration, but in the manufacture of adulterants specifically for adulteration; and a great deal of ingenuity goes into this. We were astonished to see examples in which several factories were set up to manufacture adulterants; and so far, under the existing Act, these adulterants were not within the mischief of this Act. Now we have specifically included the adulterants also within the purview of the Act; and the punishment will also be commensurate with the adulterants. Then we have the Central Committee for Food Standards which is the apex body for laying down food standards. We have enlarged it to provide for 5 representatives of the consumers, including the hotel industry and other consumers' organizations, because after all, it is to safeguard the consumers that we are bringing forward this legislation; and we are also increasing the representation for the trade from 2 to 3. Then, power has been taken by the Central Government to give directions to the States, because, I would like to reiterate again, that although we may pass the Act, the enforcing authorities in this country are predominantly the State Governments. Therefore, we felt that we should have the power to give directions to the State Governments in order to ensure proper implementation. Also, there has been a provision for a summary trial for those offences in which the punishment is for a period upto one year. As a result, the bill has been very much improved. Certain amendments were brought forward by me in the Rajya Sabha. Very briefly, I will refer to them. One is a point made by Mr. Gotkhinde that for technical breach of licensing etc. the courts should be empowered to give, if necessary, a lighter sentence.

13 hrs.

Seconcy, there was no proper ex-

planation for the term "admixture". It is possible that two types of foodgrains, neither of which is harmful, could be mixed. But, because they were mixed, they would come within the ambit of the Act. We have clarified it.

Thirdly, the Select Committee itself suggested that article 17, which deals with the liability of companies, should oe suitably amended. This mainly arose in the case of the hotel and tourism industry, where all the directors of a company were to become liable even though they may not know what was happening. There are chain organisations. The public sector ITDC, for example, has a vast network of motels, hotels and so on. If something happens somewhere, all the directors and officials may not be aware of it, have put in a sub-clause that a managerial person who is responsible there and who has been nominated for the purpose will be impleaded in the first place. But I would like to clarify two or three points in this connection. It has been brought to my notice by some friends that it is possible that this amendment may be utilized by antisocial firms in order to evade their responsibility and to make whipping boys of certain people. This is the last thing that we would like to see happening. We have laid down that the person must be in a managerial capacity and, even then, if it is discovered that the other directors of the company are also involved, they will be prosecuted. We will keep a very close eye on this particular point in order to ensure that it is not misused, and if we find that this bona fide amendment is being misused, we will not hesitate to come before the House again with an amendment.

Two more points I would like to submit, which are of great importance, before I present the motion on the Bill. The first is the question of laboratories. It is true that at present the number of laboratories is very small.

The appellate laboratory is only one in Calcutta, which is gravely over-burdened, and this is a bottleneck. We have, therefore, decided that after the passage of this Bill we will declare four major regional laboratories as appellate laboratories—the Central Laboratory, Calcutta, for the eastern region, the Food and Drug Research Laboratory in Ghaziabad for the northern region, the Central Food Technological Research Institute, Mysore, for the southern region and the Public Health Laboratory in Poona for the western region. In other words, instead of one appellate laboratory, we are going to have four appellate laboratories in the four regions, so that delay is cut down and the time that is taken to send samples only to one place is reduced. It makes the implementation of the Act much better.

Simultaneously, we are planning to give assistance to eight States to set up new food and drug laboratories, 12 States to augment their existing laboratories and to over 40 laboratories we will try and give some funds in order to get more equipment so that they can be more efficient in their tests. I am mentioning this in some detail, because it was brought to our notice in the evidence that, unless every State has got a good laboratory and unless testing facilities are there, the Act becomes virtually non-operative. So, we are paying a good deal of attention to that.

Finally, I come to the question of implementation. I have called a meeting of the Central Council of Health from the 15th of April this year, which will be attended by all the State Ministers of Health. And one of the items on the agenda is specifically going to be the administration of this Act. We want to strengthen the food cell in the Central Direcorate. We are urging the States and the Union Territories to strengthen their organisations. We are going to have training courses for

the food technologists as well as food inspectors. We want to have adequate publicity and a lot of mass education campaigns, and we want to involve voluntary organisations, such as the particularly Citizens' Councils. women's organisations and consumer organisations, so that they can build up public opinion and they can help in implementation of this Act. A close watch will be kept on the implementing staff also, because we have received complaints that sometimes the Food Inspectors misuse their authority in order to harass innocent consumers. For that purpose, we will also keep a close watch upon them and see if anything happens of this nature, we will take advantage of the existing legislation, and if necessary, of the emergency power to take draconian action against offending employees.

This briefly is the scheme of the legislation. No legislation by itself, of course, can ever be successful unless it is backed by a very aware and alert public opinion. I think the passage of this Bill will be a major milestone in the massive assault upon the civil evils and criminal anti-social activities that are taking place.

A COLUMN THE PARTY

With these words, I commend the Bill for the consideration of the House.

MR. SPEAKER: Motion moved:

"That the Bill further to amend the Prevention of Food Adulteration Act, 1954, as passed by Rajya Sabha, be taken into consideration."

I would suggest that three hours' time should be fixed for this item. If all the Members will try to be brief, I think, I will be able to accommodate all the Members.

श्री मूल चन्द डागा (पाली): ग्रकसर ऐसा होता है कि पहले बोलने वाले 25, 30 या 40 मिनट ले लेते हैं ग्रौर पीछे बोलने बालों को एक एक दो दो मिनट ही दिये जाते हैं। की मूल चन्द दावा।

सेती प्राचेना है कि समय का बढवारा ठोकाकीक हीना चाहिय।

पैनल घाफ चैयर मैन की बात मैं नहीं कहता हूं। लेकिन मैं प्राचंना करता हू कि खिस आहेर मे नाम घाएं उसी घाडेर मे घाप बोलने का मौका भी हम लोगो को हैं। जिन के कहने घावें उनकी पहले दें घीर जिन के बाद में घाए उनको बाद मे दे। तीसरी बात यह है कि कुछ लोगों ने ममय को मोनोपोलाइज कर लिया है यह नहीं होना चाहियें।

एक मानगीय स्वश्य . जैसे श्रापने किया है।

MR. SPEAKER: You should leave it to the Chair. I have appealed to the Members that they can make their goints. But if they are brief, then every Member will be able to do so.

DR. SARADISH ROY (Bolpur): Food adulteration is rampant throughout the country specially for the last 27 years after Independence. This is revealing throughout the country and is causing injury to the health of the common man, especially the poorest sections. It is said that every 4th food article is adulterated. This adulteration business has flourished because the adulterators have got good media in our country and the abnormal rise in prices of food articles has encouraged them to sell adulterated food in the country.

13.08 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

Moreover, though the Government is speaking of socialism, we know that this is a capitalistic society; we are having capitalist development where profit is the main theme of the matter and the unscrupulous traders want to make easy profit. So, through the medium, they are taking advantage of adulterated food so that they can multiply their profits easily.

Unless this society is changed, this menace of adulteration cannot be wined out completely. The poor people are mostly affected because they have got less purchasing power, Those who have got more purchasing power, can purchase good food articles at a higher rate. But the poor people whose purchasing power is less, are forced to purchase food article at a lower price. with the result that they purchase these adulterated food articles which are rampant in this country. Due to Government's reluctance and apathy to face this problem, this law has helped to multiply adulteration. This, business has thrived to a great extent.

There are 6 million un-nourished children in our country. They are mostly affected. These people cannot purchase pure milk. They have to depend on other cheaper articles and these articles are always found to be adulterated. They are the most affected persons in our country. If we can lower the prices of food articles and increase the purchasing power of the poor people, the problem can be mitigated to some extent But the Government does not do that They allow increase in prices, thereby lowering the purchasing power of the people. So, this problem cannot be solved. After 20 years of reluctance, the Government has come forward with this Bill.

Coming to the Bill, I find that the offences of adulteration' have been categorised There is one calegory of adulteration "which renders it injurious to health". There is another category which says "which does not render it injurious to health". There are two categories, injurious to health and not injurious to health. Then, there is clause 12 which prevides

Prevention of Food MAGHA 17, 1887 (SAKA) Prevention of Food Adulteration (Amadt.) Bill Bill

punishment. On p. 12 of the Bill, it is stated:

"Provided that if such article of food or adulterant when consumed by any person is likely to cause his death or is likely to cause such harm on his body as would amount to grievous hurt within the meaning of section 320 of the Indian Penal Code......"

This will have to be proved before the court of law. Though, it seems, stringent measures have been taken, it is very difficult to prove that it is likely to cause death or is likely to cause such harm on his body as would amount to grievous hurt, before the court of law. Therefore, in spite of these stringent measures, the people who are indulging in adulteration will go scot-free. For the category, "which does not render it injurious to health", a simpler punishment is provided. This will not go a long way in solving the problem.

Then, I want to make another point. In the Report of the Joint Committee of the Raya Sabha, it is stated:

"Milk is an article of food in which the incidence of adulteration in spite of the Act has been the highest.... Adulteration in milk is so rampant that if action is taken against the suppliers of such dairies, perhaps, no dairy would be left working in this country, even the Delhi Milk Scheme would come to grief..... The Committee, therefore, thinks that some way should be devised to ensure the continuance of these dairies and also to ensure the supply or pure milk."

In this connection I want to say that milk is generally adulterated with water. If water is added to milk, I want to know in which category of adulteration it will come. In this clause, there is a provision "which does not render it injurious to health" and here the adulterator will get less

punishment. I want the hon. Minister to clarify this point. It is stated in the Report of the Joint Committee that some way should be devised to ensure the supply of pure milk. What is going to be done in this direction? This should be clarified by the hon. Minister.

The hon. Minister has said about implementation. There 1s only one Central Food Laboratory at present. Now, they are increasing the number of four. That is not at all sufficient. Every State should have a laboratory, not only a laboratory but a well-qualified trained staff.

DR. KARAN SINGH: The four will be appellate Laboratories. The other will be the primary laboratory.

DR. SARADISH ROY: These laboratories should be well equipped and they should have trained persons. out that, it is now seen that the reports of the laboratories vary from one to another, with the result that these adulterators are free from the courts, they are not punished. So if we are to have a uniform report from all the analytical laboratories, they must be well equipped and they must have well trained staff and sufficient staff so that they can deal with all the samples to be examined daily. Unless this is done, this punishment clause and other things will remain only on paper.

So far, the Sanitary Inspectors were doing the work, and now Food Inspectors are to do it. These Food Inspectors are not well trained. Special training should be given to the Food Inspectors so that they can implement the Act properly. Secondly, they must have adequate wages and adequate remuneration because corruption is there. The Minister has stated that the Food Inspectors are corrupt because they are not well paid. They are not controlled by Government officials but are under the control of local bodies, they are also poorly paid and they are not

The same of the same of the same

10r. Saradish Roy

at all trained in this line. So, they must be trained and well paid so that they will not be easy prey to corruption. All these things must be looked into.

Then, without finance, this Bill will remain unimplemented. In the last Fourth Plan period, no provision was made for checking food adulteration. Some money was allotted in the Fifth Five Year Plan, but though the third year is over, how much money has been spent on this account is not known. However, if we do not have adequate funds to administer this measure it will be impossible to check adulteration.

Regarding the Advisory Council, it has been recast and the Minister has said that the consumers' interest has been provided for here. It is said that the Advisory Council will have five representatives of the consumers, one of whom should be in the hotel industry. Now, the hotel industry is not a consumer. A Hotlier is not a consumer but a seller. How can he become a consumer? If you want, you can take him in other categories, but you have taken him as a representative of the consumers.

Now, there is one amendment by Shri Ramavatar Shastri regarding the Indian Medical Association. J also propose that the Indian Medical Association should be associated with the Food Advisory Body. I also propose that there should be not only a Central Food Advisory Body but, at the State level also, there should be an Advisory Body with the interest of the consumers and the Medical Association represented on it. A State Food Advisory Council should be set up to look after the implementation of this Act.

In conclusion I would like to say that whatever improvement may be made in this Act, unless the powerty of the common people is removed, unless the purchasing power of the mon people is improved and lables food and other essential erticles are adequately supplied at reasonable prices and are within the reach of the common people, this menace of adulteration will not be checked so easily by any Act of this country.

Bill

With these words, I conclude.

भी भी कियम मोसी (सीकर) ः उपायक्ष महोदय, में इस बिल का समर्थन ग्रीए ग्रनकीदन करता हुं और इस के लिए मंदी सहोदय की बहुत अन्याबाद देता है।

जिस समय 1974 में यह विल पेश हुआ था, उस समय यह आंशका की गई थी कि क्या कोई व्यक्ति ग्रब श्रंश कर सकेगा. क्या कोई व्यापार चल सकेना, क्योंकि वह बिल प्रज्यावहारिक था। सिलैंक्ट कमेटी ने जगह जगह जा कर व्यावहारिक बातें देखीं। इतना समय लगाकर इस विल् को इस ने प्रधिक व्यावहारिक और उपयोगी बना दिया है। इसके लिए मैं कमेटी के चयरमैन, उस के मेम्बरों भीर मंत्री महोदय को बहत बहत धन्यावाद देता है।

ज्यादातर देखा गया है कि दो तीन साल में फूड एडल्ट्रेशन एवट तहत जितने भी श्रादमियों के चालान हुए हैं भीर जितने भी ब्रादमियों को सजा निली है, उन में से 95 परसेंट गरीब घादमी है, 5 परसेट बीच वे ब्रादमी हैं, लेकिन किसी भी कैपिटलिस्ट या मनफैक्चरर को ग्राज तक सजा नहीं मिली है। यह देखा गया है कि जब भी सैम्पल लिया जाता है, तो हमेंशा खुदरा व्यापारी से ही लिया जाता है। एक खुदरा स्थापारी ं दो बार काने में लिएटन टी के सीसंबाद पैकट बेंबता है। उस की बारदी की और इस के पास, जिल भी है । समझ महत् सम्पन्न सरामा

निकल क्या, तीं उस को खालान कर दिया निकार । यह ठीक है कि खालान उस व्यक्ति का नी किया जावेगा, जिस ने वह माल भेजा है, लेकिन प्रक्त यह है कि उस गरीब का क्या वोच है। उस गरीब ने कहीं कुछ मिलाया कही है। यह सीलबन्द पैकट है बौर उस रे बास बिल मौजूद है। उस ने दो चार धाने की बाय बेबी बीर उस वेचारे गरीब को छ महीने की सजा हो जाये, यह न्याय नही है। आखिर उस ने क्या कुसूर किया है?

मरकार कहती है कि वह अदालत मे जा कर इस मामले में निपटं ग्रीर वहा छूंट जाये। उस गरीब की ह्या तो वैसे ही हो जायेगी। धदालत में हमेशा बड़े ग्रादमी की ज्यादा सहूलियत मिलती है। इस लिए मैं यह निवेदन करना चाहता है कि या तो रुल्ज में तरमीम की जाये, या इस विल में यह व्यवस्था की जायेगी जो गेटेलर सीलबन्द माल बेच रहा है, जिस के पास उस की वारन्टी ग्रीर बिल है, जिस ने उस माल को ठीक तरह में स्टोर किया है, उस का चालान न किया जाये, उस को सरकारी गवाह मान लिया जाय ग्रीर दोषी व्यक्ति को मजा दिलाई जाये।

उदाहरण में लिए एक खुदर व्यापारी एक एक किलो चीनी बेच रहा है। वह सैम्पल पकट लिया गया और उस मे कोई खराबी निकली। धगर उस न पास बारटी और बिल है, तो उस बिल मे मुताबिक जहा से बह माल लावा है, उस मं मंत्री बेग्ज सैम्पल का एनेलिमिस किया जाये, और धगर दोलो सैम्पलज के एनेलिसिस, बराबर है, तो फिर उस गरीब रीटेलर का स्था कुमूर है?

रि**टेलम तो सैल्फ ए**ड्यलायड लेबर है। वह प्रसंह **बीच इ**स्त्रे दोज की मजबूरी करता है। धगर उस को इसं तरह सजा दी जायगी, तो यह उस के प्रति धन्याव होगा और न ही इस नरह एडस्ट्रेजन बन्द होगा। एडस्ट्रेजन तो तब बन्द होगा, जब सरकार मैन्फेक्चरर पर कोट करेगी।

हिन्दुस्तान में व्यापार का यह नियम रहा है कि मनुफैक्चरर या कैपिटिलस्ट या पूजीपति लोग प्रपने माल को किसी बिचोलिबे की मार्फत चाहे उस को होलसेलर कहे या दलाल कहें रीटेलर तक पहचाता है। रीटेलर की एसी स्थिति है कि वह गरीब मजदूर होने के कारण उन लोगो पर डिपेन्ड करता है। उसको प्रपना पेट भरने के लिए उन का माल बेचना पडता है। यह बहत प्रच्छी बात है कि इस कानन में उन लोगों को सजा देने की व्यवस्था की गई है, लिकन प्रगर उन लोगों की नरफ खास तीर में ध्यान दिया जायगा, तो उचित होगा।

यह सरकार की भ्रपनी धारणा है कि दूध की डेर्यारया बन्द नहीं होनी चाहिये और यह काम ठीक चलना चाहिए। मनी महोदय जानते हैं कि ग्राज हिन्द्रस्तान में बहत स लोग एरे है, जो अपना पेट सिर्फ दूध बेच कर भरते है। गावा में कुछ लोग ऐसे है जिन पाम इस । सिवाय काई धन्धानही हेव एक गाय भैस रखे झीर उस का दुध बेच कर ग्रपना पेट भर लें। ग्रगर उन लोगाको छ छ महीने की जैल यादो दो हजार रूपया जर्माना होने लगा, तो उन क लिए यह काम करना सम्भव नहीं होगा। में मानना ह नि देखे मही मिलना चाहिय। लेकिन दूध ंकी एक विषेष स्थिति है। मही महोदय मानेगे कि पेजाब, तामिलंनाट्या जैसनमेर की गाय या मेंस का दुध उस के

[बी बीकिशन मोदी]

खान पान, चारे और असवायु पर निभर करता है। धगर उन सब को एक कर दिया जायगा, को बड़ी मुश्किल हो जायगी और लोग इस रोजगार को बन्द कर देगें और इस में सब गरीब ही सरेगे। मेरा नर्म निवेदन है कि मंत्री महोदय इन सभी बातो को ध्यान में रख कर दूध के लिए एक अलग कानून बानाये। धगर दूध बेजन बाल गरीब आदमी ने उस में पानी नहीं मिलाया है, और उस के बाद दूध में पर्याप्त फ़ैंट नहीं निकला है, तो उस का क्या दोष है?

सरकार इस बारे में क्या मुक्थि दे रही है कि जब दूध बेजने वाला दूध बेजने के लिए, जाये, तो उस का एक छोटा सा एनेलिसिस कर के उस की जुड़ता मालूम कर ली जाये प्रत्येक जिले में यह व्यवस्था की जाये कि दूध का एनेलिसिस कर के यह पता लगाया जाये कि उस में किनना पानी है भीर उस के अनुसार दोवी व्यक्ति को सजा दी जा सकती है मेरा सुझाब है कि जिले बाइज एसी व्यवस्था की जाये कि जब दूध वाले अपना दूध बेनने क लिए आये, तो उन को पता लग जाये कि उन के दूध में क्या खराजी है

मती महोदय को मालूम है कि दिल्ली
मे सेट्रल गर्वनमेट की डेयरी के 90 संस्थल
पकड़े गये है चौर उन मे से सिर्क चार या
पाच सैम्पल पास हुए है, बाकी सब रिजेक्ट
हुए है। जब सेंट्रल गर्वममेट की डेयरी का
यह हाल है, जिस के पास बडी लबारेटरी है,
सब साधन है, तो गरीब गाय-भैस बालो की
क्या स्थिति हो सकती है और उन से क्या
एक्सपेक्ट किया जा सकता है

इस बिक में कहा गया है कि तीन सैंस्थल लिये- जाकेंगे। पहले बाब सैस्थल लिये कारे बे भीर एक सैस्पल दुकनकार के पास रहता का। मेरा निवेदन है कि जिस व्यक्ति को सरकार सका देना बाहती है, उह के पास प्रपने बचाव के लिए सैस्पल तो रहंका बाहिए। प्रगर उस के पास कीई सीलबन्द सैस्पल न हो, तो उस के साथ वह न्याय नहीं होगा।

इस बिल में एक वड़ी ग्रजीब व्यवस्था की गई है कि तीन सैम्पला में से एक सम्पल लेबारेटरी को भेज दिया जायेगा, और अगर वह सैम्पल पास हा गया, और अगर हैल्थ आफिसर उचित समझता है, तो वह उस सैम्पल को दूसरी लेबारेटरी के पास भेज देगा। ये गर्वनमेट की अपनी लेबारेटरी है। इस लिए एक लंबारेटरी से एक बफा सम्पल पास होने के बाद उस को दूसरी लेबारेटरी मे भेजना अनुचित है। और अगर आप किसी कारण से भजना भी चाहने है तो मेरा निवेदन है कि मेट्रल गर्वनमेट की राय से सैम्पल दूसरी लेबारेटरी में भेजा जाये।

जो सैंट्रन कमेटी बनाई है उस में रिटेलर के रेप्रजेन्टेटिव झवश्य हीने चाहिए क्योंकि सब से ज्यादा सजा उन को मिलती है, उन के खिलाफ कानून बनते है। इसलिए उन का रेप्रेजेन्टेटिव झबश्य लिया जाना चाहिए।

इसके प्रलावा प्रचार का काम वडी गीन्नता में डिस्ट्रिक्ट-बाइज करना चाहिए। जैसे कि फैमिली प्लानिंग में कर रखा है उसी तरीके से जिसे बाइज प्रचार इस बात का भी करना चाहिए।

बातें तो मुझे बहुत कहनी की लेकिन बाप सबब नहीं दे रहे हैं। एक निक्र तेस के

Er Prepension of Food MAGHA 17, 1897 (SAKA) Prepension of Food Adulteration (Ameds.) Bill Bill

्रेबंध में कहना काहता हूं। तेल में एक पूर्ती चीज मिलाते हैं संत्यानाशी का बीज जी पहचाना नहीं जाता है और वह हैल्च के लिए बहुत ही इन्जूयिरस है। उस को कैसे रिस्मूब किया जाय इस का भी प्रचार किया खाना चाहिए। इसलिए आप प्रचार कार्य तेजी से करे, केवल सजा से यह एडस्टरेशन बन्द होने बाला नहीं है।

भी भारत सिंह चौहान (धार) जो खाद्य प्रपमिश्रण निवारण (सशोधन) विश्वेयक ग्राया है उस का मैं स्वागत ररता हू। इस में कोई शक नहीं वि इस बिल के पाम होने पर पूरे तरह में देश में इस का प्रभाव होंगा। लेकिन यह जो एडल्टरेशन का नाम है वह इस से बन्द हो जायगा यह मै नहीं जानता ह। कुछ कदम जरूर बढाए गए, है इस सबध में लेकिन इपेक्टिव कदम और इस ढग रे कदम होने चाहिए ति जिसमें हमारे सामने एक नकणा देश की 60 करोड जनता का सुविधा पहचाने का छोर उन को लाभ पर्चाने का होना चाहिए। ऐसे कदम हम का बढाने की घावण्यकता है। मेकिन ऐसा देखा गया है कि पिछले बक्त के ग्रादिवासी ग्रीर हरिजनो के उत्थान के लिए भी सेटर में डायरेक्टिव हर एक स्टेट को दिए गए लेकिन उस का इम्प्लीमेटणन नहीं हमा। वह 25-30 माल में हम भ्रमुभव कर रह है। अब कुछ सख्ती के कदम जरूर बढाए है। जी विधान मे डायरेक्टिव दे रखे हैं उस समझ मे, कुछ इफेक्टिव कदम बढाए है। उसी नरह से देश की 60 करोड अनता दे जीवन' के साथ जी खिलवाड टम बेश में हो रहा है उसकी किस तरह से रोक सकते हैं उस के लिए इस जिल में कुछ कायदे श्रीर कानून सामने ग्राए हैं। परन्तु में यह मही समझता कि केवल इस कानून के बनाने से यह बुराई दूर हो जावयी। वह सोचना गलत होगा। उनके किस तरह के बडबंब देश मे चल रहे हैं यह समय-समय पर हमे मालूम होते हैं। मुझे प्रच्छी तरह मालूम है कि मेरे यहा इन्दीर मे रवड़ी विकती थी, वह दूध की रवडी बहुत फेमस हो गई थी, लोग वहां दूर-दूर से उस रवडी को खाने के लिए झाने थे। लेकिन बाद में पता लगा कि ल अछेदार रवडी के नाम से जो वह रवडी विकती थी उस में दुकानदार ब्लाटिंग पेपर पेपर मिला कर वेच रहा था। इन तमाम पडमतो को पकड़ने के लिए कितनी एफेक्टिब एजेंसी की ब्रावण्यकता है यह हम कल्पना कर सकते हैं। यह दूध और दीगर चीजो के वारं मे ता हम मोचते हैं लेकिन इस सबध म जो परिलक कोग्रापरेणन की बात कड़ी गर् है, ज्याइट कमेटी में मत्नी महोदय है भी इस चाज पर जोर दिया है कि पब्लिक कोग्रापरेशन की बहुत सख्त ग्रावश्यकता है। जा उम के लिए हमें क्यां बिर उस का क्या रूप देना है पब्लिक कोम्रापरेशन का ?

जहा तक पंचायतों का सवाल है पंचायतो क जरिए हम पब्लिक काम्रापरेशन काफी प्रच्छा प्राप्त कर सकते है प्रगर उन को इस काम के लिए इस्तेमाल किया जाये घौर उन क सूपूर्व यह वाम किया जाय। डिस्ट्बट पंचायत तहसील पचायन और ग्राम पंचायत का एक भ्रन्छ। वातावरण हम देश मे पैदा कर सकते है। उन को हम यह बताए कि यह चीज देश के लिए कितनी घातक है और इस तरह मे ऐसा एक वातावरण हम खडा कर सकते है। तो मन्नी महोदय इस वात पर पूरी तरह से ध्यान दे। आप के इस कान्न के बजाय मगर भाप ने सच्छा वातावरण देश में पैदा क्या तो ब्राधा काम भाप का उम में हो सकता है। उस के लिए हमें कई तरह के प्रशास की बाबस्यकता है।,जैसे कि आव

[बी भारत तिह बीहान]"

हम कई बानें इंस तर्म की देखते हैं कि संस्कार जिस तरीक न डाले जाते हैं कि फला काम करना पाप है तो लोग उस काम को नहीं करते हैं, लोगों के भ्रदर जो पुराने संस्कार डाले गए हैं कि यह काम बुरा है, तो लोग उस को नहीं करते हैं, इसी तरह में इस चीज को भी लाने की भ्रावश्यकता है, लोगों के दिमाग में यह डाल देने की मात्रश्यकता है कि यह महान भयकर पाप है। ऐसा भ्रगर भ्राप कर सके तो भ्राप का काम भ्रासान ही सकता है।

जो कानून व श्रदर सुझाब दिए गए है उन य सबध में इतना ही कह सकता ह कि ज्बाइट कमेटी की निपोर्ट्र की मैंने पढा, मेरा यह कहना है वि विदेशों में किस तरह से इस का म्काबिला किया जाता है उस की भी स्टडी करने की ब्रावश्यकता है। उस वे क्छ उदाहरण मामने भाए है। वहा का मारल किम तरह से उन्होंने बढाया ग्रीर किस तरह में वह प्रथम यहा दस ब्रार्ट का नहीं पैदा होने दे रहे हैं यह इस वान्त का बनाने वक्त ध्यान में रखने की प्रावश्यकता थी। हम ने देखा है विदेशों में जिस नग्ह की नैनिकता है, उस ने बदर जिनन ही स्वी पुरुष जाते हैं लेकिन प्राप का यह दख कर ताउजब होगा कि जो बीज जहा रखी है उस को बहा में कोई टच नहीं करता है उस की सोरी नहीं होती है। तो एसा एक वातावरण वैद्या करने की धावश्यकता है । इसलिए मिलाबट र मामले मे जिस तरह से बिदेशो मे एसा बाताबरण पैदा किया जाता है उसी तरह से हम को भी बरने की सावश्यवता है और तभी हम इस ब्राई को दूर कर सकते 8 1

SHRI DINESH CHANDRA GOS-WAMI (Gauhati): At the very outset I wish to congratulate Er. Karan Single for bringing forward this Bill before this House which, I feel, was fong overdue.

In every other country, particularly, a country which professes to be a welfare States adulteration is the exception. But, since in our country, edulteration of food has become a normal feature unadulterated food has become an exception. A recent analysis conducted by the Industrial Toxicological Research Centre, Lucknow has shown that one of 12,756 samples of coloured food items including milk, non-milk products, sweets, etc 70 per cent of them were tainted with unauthorised coloured toxins and were also otherwise unfit for human consumption. The extent of adulteration in coriander and chillies, according to ones statistics was found, as per a study carried out in Bombay, to be 5625 and 45.07 per cent respectively which indicates the hazards to which the people of this country are exposed because of adulteration

In this Bill, the problem of adulteration has been sought to be tackled in four ways. (1) by changing the mechanics or the rules of procedures regarding the taking of samples etc. (ii) by changing the procedural part of law, (111) plugging the loopholes and particularly by the introduction of a new definition of the term 'adulterant and (iv) enhanced punishment Nobody can deny that even when a man commits a crime under grave provocation or when he feels that there is a reason to commit a crime, if it causes grievous hurt or death, he is punished with imprisonment for life. but, in a case, where a person, for economic gains, commits a crume not upon one individual but on the entire community, the punishment uptil now given was very minimum. I am very happy that the punishment has now been increased in some cases where it causes injury to health, from one year to six years and in cases where

the injury is likely to cause death or grievous hurt, from 3 years to life. For all these, I support this Bill. But I have some observations to make regarding some of the provisions and I hope the hon. Minister will carefully look into them.

The hon. Minister made a reference to Clause 17. In fact, to-day in the morning, we had a discussion. Earlier the position of the law was that if a company which includes a firm committed a crime, all its Directors and Managers were liable and they could protect themselves from conviction, if they could prove in a court of law that they had nothing to do with the day to day management or had no knowledge about the adulteration for which the prosecution took place. I realise that this leads to difficulty. The Director in Delhi may not know about the happening in the firm in the remote part in Goa, but he had to face prosecution. This has been avoided present amendment but it is going to cause serious hardship in other direction, Under the present amendment what has been done is that a firm may nominate a person as a Manager and in case prosecution under the Food Adulteration Act that nominee will be held liable. Look to the condition of the country as it exists to-day. Unemaployment is rampant in this country these days. The firms, particularly, the retail firms will nominate a person under them or those who are working Salesmen. They will say, please sign this document by which you have been appointed as a Manager, otherwise you will not be retained as a Manager. He will have to sign it, otherwise he will not be able to maintain his family. We know the instances of the cases where sons of Owners responsible for an accident shifted the burden to the driver for prosecution.

In this case, if any firm comes to me to ask for a legal advice so far as this Act is concerned, I can tell them you can save yourself or minimise the chances of prosecution if you ask the salesman to give in writing that your salesmen is going to be your nominee under clause 17. The result will be that man who is not in productive process or has nothing to do with the adultration will be prosecuted and the guilty person will go unpunished. Therefore, I feel that you should thoroughly look into the application of this clause 17. Up till now Directors and Managers were prosecuted. You have tried to save them Of course, you have made a safeguard that if that man can give a proof before the Court of law that he had no knowledge, he will not be convicted.

Under the existing provisions of law the Manager or the Director had to give defence showing that they were not liable to conviction. You have spared a rich man from the hardship. At the same time you have put a very ordinary man in the same hardship. The rich man had the resources to fight in the court of law. The poor man with no resources will be in great difficulty because of clause 17. Hon, minister has given an assurance that he will look into it. I feel he will do so.

Please look to the definition of primary food as given in clause 2.

"primary food" means any article of food, being a produce of agriculture or horticulture in its natural firm;"

I would like to know the interpretation so far as rice is concerned. Paddy, I know, will be the primary food, even if it were sub-standard is not adulterated. Rice, if it is substandard, is adulterated. Will you please explaint the position? I know many cases where hardship was caused.

DR. KARAN SINGH: I will see to it.

Bin.

SHRI DINESH CHANDRA GO-:SWAMI: You have tried to help the agriculturists but I have not been able to follow the logic behind it.

If paddy becomes a primary food I think that rice should also become a primary food and both should be exempted. If not the reasons therefor? If paddy becomes substandard because of natural cause, it is not taken as adulterated but, if the rice becomes substandard because of natural cause, it will be treated as adulterated. What is the rationale behind this I have not been able to follow. Please try to .explain the rationale.

Under the existing provision a sample could be taken from the purchaser but the present amendments prohibits taking of sample from purchaser. The legal position is that the Act is attracted only if food is stored for sale and not for more storage. This has been the decision taken by the Supreme Court. That is not altered. The prosecution has to prove that the thing is kept in the store for sale. It is the bounded duty of the prosecution to prove it. Earlier the sample could be taken from the purchaser. Suppose I have gone to a shop and have purchased a litre of mustard oil. The sample could be taken from me and, on analysis if found that it is adulterated, then the sample could be taken from this shop and if both the things tallied, it may be taken firstly that it is adulterated and secondly, this thing was sold to me. Under the existing (new) provision, the sample cannot be taken from the purchaser. This will lead to difficulties—in many cases, you will not be able to prove sale. Suppose you say that it is sold to you; the shopkeeper may say that he has not sold it to me but that he has sold a different thing. How will you prove this? Suppose you go and seize a sample of one tin of mustard oil from a shopkeeper and say that the thing purchased by 'X' from him is adulterat-.ed. He may say that 'X' has not pur-

chased the tin from him and the tin which you have seized is not the one which he has sold. You cannot analyse the sample taken from the customer. The Supreme Court has held that keeping that thing is not a offence. (Interruptions) I know many cases because I have actually conducted some food adulteration cases. I know the practicalities; do not try to ignore the practicalities. You may disagree with me. What happens is that sometimes in a small retail shop the adulterated product is not kept just at the place of sale. Adulterated product is kept behind the scene-on the backside of the shop. You might ask for the mustard oil but he may say that he will give me by bringing it from the backside of the shop. He would bring it from the backside and not from the side. The shopkeeper may keep the adulterated thing on the backside. He may bring the adulteraed mustard oil from the backside and give it to me. If an adulteration has taken place, you cannot take a sample from the person who has purchased it because he becomes a consumer. Even if you take the sample from the person, he may say 'look here, I have kept this tin for my own consumption. You cannot be allowed to take it from me.' How are you going to prove that it is adulterated? You cannot have the right to take the sample from a person who says that it is kept for his own consumption.

The other point which Mr. Mody raised is this. The sample seized from the person is not given to the accused. I think that sample should given. After all when you are giving the punishment of life imprisonment, let him have the satisfaction that at least he has some safeguard. Earlier, you used to give the sample to the accused. I de not know what difficulty took place in not giving the sample now. Under the existing provision, you have made the report of the director as conclusive . proof in all cases except under Sec. 1(A). In a case where a food product

By Prevention of Food MACHA 17, 1897 (SAKA) Prevention of Food Adulteration (Amidi.) Bill Bill

is not injurious to health or it would not lead to death or it would lead to grisvous hurt only, then the report of the Director is conclusive. But in a case where the food product may lead to death or to grisvous hurt, the report is not conclusive.

DR, KARAN SINGH: Because life imprisonment is there,

SHRI DINESH CHANDRA GO. SWAMI: If a report is conclusive, do you think that the authenticity of a report can change according to the sentence? If the report is authentic for awarding a three-month imprisonment, it should be authentic for award. ing life imprisonment also. If you have the official conviction it is not authentic for life imprisonment, it is not authentic for three-months imprisonment also. A three-month imprisonment to me is equally serious for me as a life imprisonment is to another man. This is very interesting. Please look at it. I have not been able to follow it. There is section 16.

DR KARAN SINGH: I understand the point. I will reply to it.

SHRI DINESH CHANDRA SWAMI: In a court of law, there is the report of the Director which says that it is adulterated and there is the report of the Public Analyst which says that it is not adulterated. In some cases, you will say 'No, you cannot look to the report of the Public Analyst at all because the Director's report is final and conclusive and he can be sentenced to one year, two years or three years' imprisonment.' But in a case where the food was of such a nature that it could lead to grievous hurt or death, you say that though there is the report of the Director, though there is the Report of the Public Analyst, the Court will look into both and come to its own conclusions. If the Report of the Director is open to suspicion and scrutiny, then it should be open to suspicion and scrutiny in all cases, whether the conviction may be three years of less or whether the conviction may be for life. This is for the first time that a peculiar proposition has been laid down that a Report's authenticity is dependent upon-the amount of sentence. For the first time, I have seen such a proposition propounded. Up till now the position was not so. Therefore, either you make it conclusive or you leave it to the court to judge the Report accordingly. This is an anomaly to which I am not able to reconcile myself.

One more thing. The time has comefor you to look into the specifications also. I have seen many cases wherepeople have been prosecuted. Take, for. example, mustard oil. All specifications were correct. But the report says that there were traces of sesame oil-Because it is a foreign product and there are traces of it. it becomes adulterated. There have been cases where persons selling mustard oil have been found guilty because there are traces of other oil in it which are more valuable than mustard oil. In our country where the system of processing is not perfect, sometimes thesethings take place not because of any culpable intention but because we have not been able to collect thesethings in pure form from the agricultural field or otherwise we have not yet reached a sophisticated stage. You have said in the case of primary food. that if two primary foods are mixed and it is not injurious. the man is protected. Why not the same thing beextended to specifications also? This is also another aspect which, I hope. the hon. Minister will look into.

MR. DEPUTY-SPEAKER: Shrit Sequeira.

SHRI RAMAVATAR SHASTRI (Patna): I had sent in my name.

MR. DEPUTY-SPEAKER; I have not seen your name. I saw the name of Dr. Ranen Sen.

t Prevention of Food Adulteration (Amedi.) Bill.

SHRI RAMAYATAR SHASTRI: I had sent in my name. What is this?

MR., DEPUTY-SPEAKER: I will call you later, I saw the name of Dr., Ranen Sen. I was looking on that side also.

SHRI RAMAVATAR SHASTRI: Find out.

MR. DEPUTY-SPEAKER I do not know. What is the use of quarrelling? I will call you (interruptions). Why don't you sit down? I was explaining that I saw the name of Dk. Ranem Sen (Interruptions). He does not have the patience to listen. I have told him I would call him.

SHRI RAMAVATAR SHASTRI: I want to know how it has happened.

MR. DEPUTY-SPEAKER, I do not know anything.

SHRI RAMAVATAR SHAFTRI: You should enquire from the Secretarist.

MER. DEPUTY-SPEAKER: I do not know. Pisase do not argue. He does not have the patience to understand what I am saying. People do not have the patience to listen to each other;

SHRI RAMAVATAR SHASTRI 'I have already sent my name....

SHRI S. M. BANERJEE (Kanpur): May I explain that Dr. Ranen Sen's name was sent long before?

MR. DEPUTY-SPEAKER. I was trying to explain. But he is so impatient (Interruptions). Please at down, I am on my legs. I was saying that because I find the name of Dr. Ranen Sen here, I was looking to that side all the time. I had seen Dr. Ranen Sen a little while ago. Then he went out. I did not see him; that is why I was calling others. I thought that Dr. Ranen Sen had gone to the Library to consult some books or reports. Now

that, he has drawn our attaition. I shall call him. What is the point in quarrelling over it?

SHRE RAMAVATAR SHARTRI: went to know where the slip the sent had gone. It is imprening like this always. You should consult the Senteterist.

MR. DEPUTY-SPEAKER: Order, order. Sequeiza.

SHRI ERASMO DE SEQUEIRA. (Marmaga): It is a pleasure to be faped with a Bill which in its provisions, deletes, the word 'diagnating', he cause unfortunately the majority of measures we have been considering in this Blouse are precisely of the variety denoted by that word which had been deleted in this law; it is on page 2, that the word 'diagnating' has been deleted.

The hon, Minister knows that it is not the passage of this law which, is going to resolve the problem of adulteration because adulteration of food in our country has reached such proportions that the government must accept, to my mind, responsibility for not having acted much more decisively and much more actively even within the existing Act

One of the largest problems that we have is the problem of condiments. I should like to suggest to the hon. Minister that he should consider some kind of legislative measure similar to the FPO for condiments; he should also consider to what extent it would be possible for him, at least in some areas, to prohibit the sale of certain types of condiments unless they are in packaged, branded form. Because if we can do this, the control of the producing centres of those condiments will become very much easier.

It is not possible to keep the entire country under watch; it is too big for that. Therefore, I should suggest to

Dr. Karan Singh that he should also consider devising a system of watch, concentration on and regular inspection of large producing sections, and cyclic watch on the retailing and wholesaling sections. Unless directives are issued to the inspectors who are going to implement this law, I think they would be going round and round in circles, and occasionally get one or two cases in order to justify their existence. I should suggest a very specific cycle and continuous watch at the producing centres of food articles and less frequent watch on the wholesale section and even less frequent watch on the retailing section. It is only if such a plan is devised in very specific form that you can deal with this problem.

A point has been raised in this House earlier in the debate that in the case of packaged, branded goods it is only the person who packs and brands that should attract the mischief of the penal provisions of the law and not the wholesaler or the retailer who only carries those products for sale. I fully endorse this point of view and I should suggest for the consideration of the hon. Minister one additional provision which will be of considerable benefit in controlling and stopping adulteration: government should acquire for itself the right by law to direct any manufacturer to recall from the market any product which is found to have been adulterated on inspection analysis. I do not think they have this right at the moment. It is a very necessary right. If you find a particular batch of a particular product is adulterated anywhere, Government should ask the manufacturer to recall the entire batch from the market within a specified time limit.

14.00 hrs.

Mr. Goswami raised many points. One point is about the possibility of seizing the goods from a purchaser or a person who is in possession of adulterated goods. I think the power of seizure must extend to the purchaser and possessor of adulterated goods. If this power is not there, the lacunae become much wider than what are existing in the original Act. So, this should be included in this Bill

This is the last day of this session, It is a credit to the House that in the middle of this disaster of an interruption to the democratic process, we have been able to come here and talk to each other. For this, the credit must go to the opposition, because notwithstanding what the Government is trying to do to destroy democracy, we in the opposition are trying to save democracy.

The term that the people gave them, ends on 18th March, and from that day onwards they lose their legitimacy. They know how difficult it is to govern without legitimacy. I submit that in all humility for this is what Congress has lost, they should go to the people and seek a fresh mandate. As Mr. Banerjee rightly says, after 18th March, it will be an adulterated government!

SHRI K. SURYANARAYANA (Eluru): Sir, this is a very important Bill and everybody is welcoming it. The previous Acts are there, but there is always scope to escape from all the Acts. We are not lawyers and we are not liers also. People are suffering. Innocent consumers cannot go to the court everytime. They may go to the Health Department to some officer and make a complaint. Government should take care to prevent adulteration not only of foodstuffs but other consumer articles also. People take endrin but do not die because it is adulterated ! Insecticides are sprayed but the insects do not die because the insecticides are adulterated. So, deterrent punishment should be given. If a person is killed, you give death sentence to the murderer. Why not award death sentence to those who adulterate the foodstuffs and other consummer articles? can be considered in the next amendment.

Adulteration (Amait,) fShri K. Suryanarayana l

.The big merchants and big preducers always escape and the small dealers and small shopkeepers are prosecuted and convicted. Before the Select Com. mittee the small shopkeepers have given evidence and they have also send some good suggestions. One: of the suggestions made by them is that the following provise should be added to sub-section (ia) (m) ;

"Provided also further that where the quality or purity of the article being primary food, has fallen below the prescribed standards or its constituents are present in qualities not within the prescribed limits of varishility and where such article is a aubstandard food but not an admixture in the primary foods and in either case solely due to natural or technical causes and beyond the control of human agency and not injurious to human health, then, such article shall not be deemed to be adulterated within the meaning of this sub-clause or Act."

I have no knowledge of this. I simply want to represent this for consideration

As Mr. Goswami has pointed out that driver is being punished and the owner is being allowed to escape, who has actually committed the offence, the same thing is happening in the case of sugar factories also. The General Manager and the Managing Director are being allowed to escape and the small officer is being punished. Some sugar was being exported and fortunately, a bag was broken at the Vizag port and the sugar was found adulterated with ammonia sulphate. For this. the lorry-walls and the driver were prosecuted and the General Manager of the factory was let off.

श्री राजाबतार शास्त्री (पहना) : उपा-ध्यक्ष जी, मनी जी ने खाद्याश्र मिलावट निकारण (संशोधन) विधेवक की सदन के

सहमने पेश करते हुए जिने उडेक्यों की जेक की है, वे बहत ही सही हैं, जनका प्रशासक पालन हीता चाहिये। इस संगीक्षतं विधेयक का समयन करते हुछ में कुछ बार्स विवेधक करमा चहिता है।

वह सम्बद्धित है कि को लोग जावाण द्रष्ट या भीर खाने-पीन की बीओं में मिलाबंद करते हैं, वे देश और चनता के बहुत बड़ . द्रमन हैं घीर जी लोग मिनावट की ची रें का उत्पादन करते हैं बहु तो उनसे भी बहु ग्नाहनार बीर देश के लिये बतरनांक हैं। उनकी नियंत्रित करने के लिये और समाज विरोधी कार्य करने से रोकने के लिये इस क्षानून मे जो व्यवस्था की वई है, उसका सबब स्वायत होना चाहिये सीर इस बात का प्रवास होना चाहिये कि इसे सी घारिणी छ भीर सब्ती से लाग किया बायें।

यह कहा गया कि एवड़ी में स्वाही-सोख की मिलावट होती है, जो स्वास्थ्य के लिये कितना हानिकर है। बच्चे ग्राइसकीम खाते हैं, और दूसरी बीजे खाते हैं, मसाले बरों मे इस्तेमाल होते हैं, धनिया, विर्थ, हल्दी धीर दूसरे प्रयोग के मसाले, इन सब मे मिलावट होती है। यहां तक सूनने में भाता है कि धनिये में घोडे भीर हाथी की लीद मिलाकर उसको प्रीसा जाता है। इस तरह से तमाम बीजो में भिलाबट होती है । यह गुनाह है भीर यह पूजीवादी समाज का भिष्राप है। युजीबादी समाज से बड़े-बड़े धना-सेठ व्यापारी और गल्ला बीर हैं, उनका एक ही मकसद होता है कि ज्यादा-से-ज्यादा मुनाफा कमाना । इसके कारण जनता को चाहे जो भी नुकसान हो, बहु सर जाये या जिन्दा रहे, इसकी परवाह उन्हें नही होती है। उनको तो मैक्सिमम प्राफिट होना वाहिये।

किसी भी समाजवादी देश में मिलावट की बात नहीं हैं। मैंने एक देश में, सीवियत यूनि-वन में, जाकर देखा है कि वहां मब चीजें बुढ़ मिलती हैं। यद्यपि मिलावट पूजीवादी समाज का संभिन्नाप है, सेकिन मूजीवादी समाज में भी इसको ज्यादा से ज्यादा रोकने का प्रमास होना चाहिये भीर मूनाफाखोरों के खुलाफ कडी कार्यवाही करनी चाहिये, बो कि जनता के स्वास्त्य भीर किन्दगी के साथ खिलवाड करते हैं।

इस बिल में कमेटी का उल्लेख है। सरकार ने उसमें कई तरह के प्रतिनिधियों को शामिल करने की कोशिश की है। होटल उद्योग के प्रतिनिधियों को शामिल करने की कोशिश की है। होटल उद्योग के प्रतिनिधि को भी उसमें लिया जायेगा। कई माननीय सदस्यों ने उसका विरोध किया है। क्या होटलों में काम करने वाले कमंबारी मिलावट को रोकने में सहायक नहीं होगे? मजी महोदय ने उनकों क्यों भुला दिया है? यं गोग मिलावट को रोकने में ज्यादा सहायक होगे। वे मालिकों के गलत काम को एकडेंगे। इसलिये उनके प्रतिनिधियों को भी शामिल करना बाहिये।

माल-हिया मैडिकल एमोमियेशन एक बहुत हो उत्तरदायी सगठन है। मनी महोदय में उनकों भी क्यो मुना दिया है ? मालूम नहीं कि प्रवर समिति में इस तरह की चर्चा माई या नहीं; मगर माई थी, तो इस सगठन के प्रतिनिधियों को शामिल क्यो नहीं किया गया है ? उन्हें हर स्तर पर शामिल किया जाना चाहिये। उसी तरह छोटे-छोटे खुदरा हुकानदार, किराना मर्चेन्ट्स, मिलावट को रोकने में सरकार की ज्यादा से ज्यादा मदद करेंगे मौर इतायेगे कि कैसे, कहां-कहा मीर किस प्रकार मिलावट की जाती है। सनके प्रतिविधियों को भी शामिल नहीं किया गया है। अमृतसर के किराना मर्चेन्ट्स ने मुझे किखा है कि वे इस बारे मे सरकार की मवद करना चाहते हैं कि कैसे जनता के दुश्मन बड़े-बड़े व्यापारी मिलावट की चीजे बनाते हैं और मिलावट करते हैं। इसलिये उनके प्रतिनिधियों को भी सामिल करना चाहिये। इस तरह मिलावट को रोकने में सरकार को ज्यादा मदद मिलेगी। और भी सोचा जा सकता है कि सरकार जनता वे प्रतिनिधियों का समर्थन कैसे हासिल कर सकती है।

जहा तक नम्ने का सम्बन्ध है, यह कहा गया है कि हर बीज के तीन नम्ने लिये जायेगे। प्रश्न यह है कि 4 नम्ने लेने मे क्या एतराज है। इस विश्वेयक में कहा गया है कि विकेता को नम्ना नही दिया जायेगा। मुझाव है कि 4 नम्ने लिये जाये घौर उनसे से एक बैडर को भी दिया जाये। इसके प्रतिरिक्त दो की जाव साथ-साथ की जाहे. नम्नो को दो लैंबोरेट्रीज में मेजा जाये. ताकि वहा भ्रष्टाचार न चले। एक लेंबी-रेटरी में श्रष्टाचार चल सकता है, इसलिये दो लैबोरेटरीज के पास भेजा जाये भीर एक नमुना स्वास्थ्य अधिकारी अपने पास रखे. ताकि हम मिलावट को पकड़ने में सक्षम हो सके भीर अपराधियों को उचित सजा देसकी।

कनाडा और ब्रमेरिका भ्रांदि विदेशों से जो गेह भ्राता है, उसमें से कई बार गेह सब-स्टैडड होता है । इस विभ्रेयक में इस बास की कही चर्चा नहीं है कि उसकी पकड़ कैसे होगी। बुछ दिन पहले कृषि मत्नी, श्री जगजीवन राम, ने कलकत्ता में पश्चिमी बगाल के खाद्य मती में बातचीत की थी। खाद्य मती ने उनका ध्यान इस प्रश्न की भ्रीर दिलाया भीर उनको बनाया कि कनाडा से घटिया किस्म का गेह भ्राया है, जिसको खाने से लोगों के स्वास्थ्य पर असर पड़

थी रामावतार शास्त्री]

सकता है, इसलिये उसके बारे में कोई कार्य-बाही होनी बाहिये। इस विश्वेयक से यह पता नहीं अलता है कि बाहर से जो सब-स्टैडर्ड गेह झाया, उसके प्रति सरकार क्या नीति द्धपनायेथी, नदा उनको मिलाबट सनका कायेगा या नहीं ?

लोग पान खाते है। कानपूर का पान का मसाला हिन्द्रस्तान मे प्रसिद्ध है। शायद दनिया मे भी प्रसिद्ध हो। उस पान के मसाले में भिसाबट की जाती है। सैकीन उस मे बाली जाती है। भीर वहां इस तरह के दो बाई हजार लोग है जो यह धन्धा करते हैं। उस मे मिलाबट होती है, चीनी मे मिलाबट होती है, किस में नहीं होती? तो यह जो कानपूर के घदर मसाले में गडवडी होती है उस को रोका जाना चाहिए। इस तरीके से ब्रगर हम ने किया तो जरूर हमारा काम सफल होगा भीर जो हम ने सुझाब दिए है इन के अनुसार आप ने सुधार किया तो और श्चन्छा कान्त हो जायगा । हम सोग यहा सुझाव इसीलिए दे रहें है कि घच्छा कानन बने। और दोषी को छोडा न जाय। श्रभी तक का सन्भव यही बताता है कि छोटे-छोटे दुकानदारों को पकड कर दिखलाने के लिए सजा दे देते हैं और जो बड़े-बड़े मिलावट करने बाले, चोरबाजारी करने वाले व्यापारी है जो इसी तरह के धन्धे से लखपति ग्रीर करोडपति बने हैं उन को छोड दिया जाता है। धागर आप के पास इस की कोई फिगर हो कि बड़े-बड़े लोगों को कितनों को भापने पकड़ा है तो बताइए भीर नहीं इस समय वता सके तो धगके सेशन मे जरूर बताइए कि इस तरह के कितने लोगों को पकडा। ब्राप ने सजा रखी है, हम उस का समर्थन करते है। हम ने कई जगह बताया है कि भीर ज्यादा सजा, सक्त सजा कीजिए, रिगरस इम्प्रियन-

मेंट कीजिए, सिम्पल मत कीजिए, लेकिन जो मिलाबट बाला सामान बनाते हैं उन की तो फांसी पर लटका ही वीजिए।

SHRI D. D. DESAI (Kaira): Mr. Deputy-Speaker, I would like to congratulate and compliment the Minister for bringing such a comprehensive Bill before the House, which covers a wide spectrum. What we would be talking may be partly some aspects of care that may be taken in the exercise of its implementation and certain advance that may be required for the next step.

After all, we eat food for the purpose of nutrition and life, longer life preférably. It has been well-established that there are quite a large variety of food available in India which help longevity For example, there are some people living in the Himalayan regions, known as hunsas, most of whom live up to hundred years of age. The cause of their longevity is nothing else but simple and wholesome food. One of the leading health and nutrition specialists of the earlier century. Dr John Mackinson found that the poor longevity in India of 35 to 40 years is essentially on account of the poor nutritional value of several of our foods He particularly drew attention to the low did any content of the food in Madras and eastern part of India. Of course, I am not trying to make our Health Minister a specialist in nutrition But ultimately, when our poor people spend money, for buying food, they do not want to die because of taking the wrong things which have poor nutritional value

There is one vital aspect which we have to consider in this connection. There is a large number of firms or industries which manufacture adulterants meant only for adulteration. There are some wholesalers in this industry who sometimes operate equipment with 190 hp motors. They grind scap-stone or

Adulteration (Amndt.) Bill. Bill.

manufacture massia out of animal stroppings. There are people who manufacture out of organic substance, pulverize components which have additive value and the purchaser has to find which particular adulterant is most suited to a perticular commodity with which he wants to integrate.

The Minister, as a precaution, will have to start with adulterants, as soon as he is free. These adulterants are the first batch of people whom he will have to take control of, because the ultimate culprit would be the person who has mixed these things. But then the source is the key where everything has to be tackled and I would strongly urge about it.

We are aware that a large number of colours go for adulteration. For example my friend was talking about mirchi (chilly). This humble chilly was sold at a price of Rs. 20 kg. It was a thriving trade. These organic substances particularly those which are made from the straws and other organic stems used to be pulverized and coloured by them and the scents were manu-. factured. This is a most thriving business. The scent is available for every product. In other words, you do not have to grow chilly. It is made out of strow and dead plants. These plants are pulverised, coloured and scent of mirchi is added to them for the manufacture of mirchi.

For every product, there is a technology and these technologies are widespread and will have to be controlled at the very source. (Interruptions).

He is right because I am in food business. I happened to be the President of the All India Food Manufacturers' Preservers' Association. To that extent, we have to deal with these things. We warned all other members by saying that if they do adulteration they will be chucked out of the list of the membership of the All India Food Preservers' Association (Intersuptions).

MR. DEPUTY-SPEAKER: We should appreciate that we get all this information which may not be in the knowledge of Laymen like ourselves.

SHRI D. D. DESAI: What we are talking is not our first hand expenence, but this information comes to us. and it is our responsibility to pass at on to the Minister for such examination as he can do, because we have no machinery; we are not equipped to look into the detail of these possibilities. There is a Food and Drug Administration in the United States. This Administration is doing a wonderful job. Some of our officials or some officials of the FDA may be called to India. I would prefer that they may be called here. My hon, friends were talking about the Soviet Union. far as socialist countries are concerned we are not having anything against any particular country or anythody. But, by and large, the food problem is more complex in societies where multiple food is there and sometimes where food value has been zeroed because of long trading process which they are subject to.

I would say that the best party to lend support or to lend the technique of catching adulteration is probably the FDA, to my knowledge; there may be a possibility of any other organisation if anybody can suggest. If we ask for two experts for assignment for one or two years, I think our food adulteration can be put to an end.

SHRI K. MAYATHEVAR (Dindigual): Mr. Deputy-Speaker, Sir, I support this Bill. I congratulate the hon. Minister of Health for bringing this Bill. I hope the Health Ministry's Minister is healthy for implementing this Bill effectively. This food adulteration and drug adulteration are very henious crimes. The offenders like adulterants and adulterators are both anti-national and anti-social without any doubt. There are many kinds of adulterations in Tamil Nadu. I have

PERUARY'S, 1976 Proposition of Food '204.
Adulteration (Amissis)
Bill

(Shri K. Mayathevar.)

heard many factories which are there in Ramanathapuram. I do not know what has happened to the Minister now.

There are factories running for the manufacture of small stones in Tamil Nadu. They are situated in Ramnad district of Tamil Nadu, 1n Sivakasi. Virudhunagar and in some other towns. These factories are producing small stones to be mixed with I have been affected by it. Many south Indian people are affected by it. Therefore, I would quest the Government to take very stringent action on these anti-national and anti-social elements, the adulterators, and about adulterants also.

There are so many kinds of adulterations. There is adulteration in milk. Now-a-Jays, I cannot say whether the milk vendors are pouring water into milk or they are actually pouring milk into water. This is the extent of adulteration. I have seen it in Tamil Nadu and also in Delhi. There is adulteration in tea leaves and in coffee powder; there is adulteration in mutton by mixing beef, there is adulteration in ghee. You are all aware these things. There is adulteration in cold drinks also, specially in Fanta. I have taken Fanta and I have found it to be adulterated.

Adulteration is no doubt a heinous crime. It should be put a step to by the Government under these special circumstances, under the Emergency. Tamil Nadu is now under the President's Rule. I would ask the hon. Minister to advise the Governor and the Collectors in Tamil Nadu to implement the provisions of this Bill-very strictly and to punish adulterators in rice and in many essential commodities. Even in drugs, there is adulteration. Many children men and

women are killed on account of largescale adulteration in Tanni Nadu. But the action is very poor, The baby food is also adulterated. More and more babies are dying now.

In the case of drugs, I would request the hon. Minister to bring an amendment in the Drugs Act, to punish severally the adulterators in drugs, give the maximum punishment of death sentence to the offenders under the Drugs Act for killing human beings As my hon, friend very correctly pointed out, the adulteration is an offence which is suddenly committed by these people. It is done in pre-planned manner with an ulterior motive, with fraudulent intentions and with most criminal intentions. Even ordinary murderers under Section 30Z of the IPC are given death sentence. But here the murder is pre-planned, with all preparations, with an ulterlor motive and with criminal intentions. There should be death sentence such people. These people are antinational and anti-social people. Therefore, the maximum punishment should be given to them. The minimum punishment to these people should be not less than eight years. The dacoits and robbers under Sections 392, 395 and 397 are given the minimum punishment of eight years. Therefore, the minimum punishment should be eight years. I would say that maximum punishment, the death sentence, should be given to adulterators and even to black-marketcers hoarders. They are anti-national and anti-social elements.

With this pleading, I congratulate the hon. Minister for bringing this Bill and I would request him to see that it is properly implemented. He should also bring an amendment to the Drugs Act. Tamil Nadu is under the Central rule, the President's rule. You must implement this. So far, they were suffering at the bands of

की मृत कर्य हाया (वाबी) : उपाध्यक्ष महोदय, मिलाबट के बिना का बन सकता है. में समात नहीं सका। हर काम में मिलावट होती है। मिलाबट करना यनाह नहीं है. मिलायन छिपाना गनाह है। मैं समझता हुं कि बिना मिलावट के इन्सान पैदा नही हो सकता। कोई भी चीज बिना मिलावट के भही हो सकती। कामून में यह लिखा है कि मिक्षाबट कर के छिपाना ग्नाह है। लेकिन द्याप छिपी हुई चीओं को नहीं पा सकते क्यों कि आप के पास मशीनरी नही है। मै स्राप की रिपोर्ट व्हता है।

It was brought out in a convincing manner that the funds made available for the purpose, whether from the Centre or the States, were hopelessly inadequate. The first three Five Year Plans did not make mention of the Food Adulteration Act.

आज हिन्दुम्तान में एक और ग्रजीब बात है, लागु ग्राप नहीं करते हैं बल्कि राज्य सरकारें करती है. भीर जन के शास पैसा नही है। भीर राज्यों में लाय करता है एक छोटा सा है न्य हिस्वेक्टर को 200 रु तनस्थाह पाता है। खाद्यों में मिलावट बढी ? क्योंकि इंस्पेक्टर खोग दकानदारों से कमाते हैं। जो ईमानदार द्कानदार है जो पैसा नहीं उन्हीं का इंस्पेक्टर चालान करता है। इसलिये इंस्पेक्टर को खिलाने के लिये दुकानदार मिलाबट करता है। हिन्दुम्तान में मिलाबट क्यां हुई ? क्योंकि म्युनिसिपैलिटी में छोटे छोटे हैल्य इंस्पेक्टर को ग्राप ने ग्रधिकारी बना दिया द्याप के पास एजेंसीज नहीं है, ग्रच्छी लेबोरेटरीज नहीं है। भीर धरती भी भाज बह चीज पैदा नहीं करती जो पहले पैदा करती थी। ग्राप मिलावट के स्टैन्टर्ड को पूराने डरें पर ही नाप रहे हैं। भ्राज वह जमीन

नहीं रही है, साग, भाजी और दूध नहीं रहा है जो पहले हथा करता था। लेकिन स्टैन्डर्ड माप ने वही प्राना रख रखा है। मिसाबट रोकने के लिये प्राप को नई मशीनरी लाख करली चाहिये, जिस के लिये ग्रापके वास साधन भीर पैसा है नहीं भीर राज्य सरकारें साम् करती नहीं।

घदालत में माप का मुकदमा लड़ने बाले कीन हैं ?कोई नहीं। ग्रीर हम लोग जो वकील होते हैं अगर वह मुकदमा लड़ते भी है तो कोई गवाही देने नहीं भाता? इस की वजह मे लोग वरी हो जाते हैं। श्राप यह कानन बना लें, जाम को रैंडियों में खबर द्या जाएगी कि मंत्री महोदय ने बड़ा **प्र**च्छा कानून बनाया, हमारा नाम तो गायब रहेगा ! लेकिन होगा क्या ? कोर्ट के अन्दर कोई भी गवाही देने नही झाता । मै माननीय सदस्यों से जानना चाहता हूं कि कभी फूड घडस्ट्रेणन ऐक्ट के धन्तर्गत कोई गवाही देने गया उपान्यक्ष महोदय, धकबर और प्रशोक होटल में आप कई बार गये होगे, क्या कभी इन का चालान किया गया। रेलवे कैन्टीन का था डी ०एम ० एस व नालान कितनी बारह्या, में जानना चाहता हु। रेलवे में थर्ड क्लास खाना मिलता है, होटल्स में भडल्टरेटेड चीजें मिलती हैं, लेकिन उनका कभी चालान नही हुन्ना । फूड इंस्पेक्टर छोटे छोटे लोगों की दुकान पर घुमता है भीर उन्हीं का चालान करता है। इसलिये मेरा कहना है कि कानून बनाना वेकार है क्योंकि झाप के पास मशीनरी नहीं, भीर भाप उस का कुछ नहीं कर सकते।

एक भीर अजीव बात है इस कानुन में मैंने पैडी तैयार की जो ज्यादा बरसात झाने से बिगड गई सब-स्टेन्डई वन गई, भीर उस पैडी को राइस में कन्बर्ट किया तो आरप ने चालान कर दिया कि यह सब-स्टैंडड है।

विशे युक्त क्य जाता]

में अहिता हूं कि मैं ने पैढी का राइस कमाना । इसी तरह ने कना है। अगर वह सब स्टैन्डब्द है, तो उस का बीकान नहीं होगा नेकिन अगर बने के दो इंकड़े कर दिये जाते हैं और वह दाल बन गई तो सब स्टैन्डड होने पर इनक्रूरि-बस दू हैं स्व कह कर चालान कर दिया जाता है। यह आप का न्या तरीका है?

इस कानून के अन्तर्गत जो आप ने शर्त लगाई है, वह मैं बताना चाहता हूं। प्रोक्षीक्यूशन के अन्दर वर्डन किस पर है। मैं ने कई बार कहा है कि ऐसे मामलों मे जो प्रूफ का वर्डन है, वह आप कम्पनी पर डालिये। कम्पनी को प्रूव करना चाहिए कि ये ये चीजे है जिन मे यह चीज बनी है भौर ये हैरथ के लिए इन्जूरियस नहीं है।

श्रव श्राप धंटी बजा रहे हैं, इसलिए मैं भीर ज्यादा नहीं कहना चाहता श्रीर भेरे जो एमेण्डमेंट्स है उन पर मैं बोलूगा, लेकिन मैं इतना वह कर समाप्त करता हूं कि मिलावट तभी रोको जा सकती है जबकि सरकार की मशीनरी श्रीर सारी राज्य मरकारे सजग होंगी।

SHRI P. G. MAVALANKAR (Ahmedabad): Mr. Deputy-Speaker, Sir, I think, the House will agree with me that the Health Minister, Dr. Karan Singh, while piloting this Bill to us made a very brilliant and studied presentation and explanation on the various provisions of this Bill and 1 wish to join other hon. Members in congratulating warmly the Health Minister for the initiative and imagination with which he has been dealing with this terrible problem.

This is a good measure in the right direction. Because of the fact that several of the hon. Members who have spoken before me have touched on the various aspects of the law, I would rather view this piece of legislation more from human and philosophical angles than from a purely legalistic angle.

A piece of legislation, such as this. which is a social economic legislation. obviously is to be preceded by public opinion and backed up too by public opinion. I understand that it is only the pressure of the public opinion which has compelled Government to proceed in the right direction and they have rightly gone, but it is the continue pressure of public opinion which will make the Government find out what are the effective ways and provisions in the legislation and what are the defective things which can be later on removed by further amendments. I hope, the Government will have a constant eye on how the public opinion reacts to the various legal and penal provisions contained in this measure.

The post-war period, particularly since 1945, has been a period of tremendous advances in science and technology, but the trouble is that though science and technology have advanced that advance is unaccompanied by an equally good advance in spirituality and truth. When science and technology unaccompanied by spirituality and truth go ahead, they create havoc sometimes and one of the havoes created is what we see today. this adulteration in the spheres of food articles, drinks etc. This unsocial attitude and profiteering mentality, about which the Minister made a very right reference in the beginning of a very small minority has a tremendous impact on a big majority, the entire nation These unsocial and anti-social attitudes and activities have to go, but they cannot go merely by legislation. they will ultimately go by the pres-

200 Prevention of Took MAGHA 17, 1897 (SAKA) Prevention of Food 110 Adulteration (Amndt.) Adulteration (Amndt) Bill Bill

sures of a very vigilant and continu-ously vigilant public opinion and enlighten public opinion.

As I said, I was going to view this piece of legislation from a philosophical angle I feel that today ours is not only an atomic age, this is also an age of anathy Coupled with that. we now see that it is the age of adulteration, pollution, an age of abject pollution We find that citizens, even when their interests are concerned, are not interested in trying to eradicate those diseases, or those dangers or defects Ultimately the State cannot do beyond a certain point, it is the citizens' rightful vigilance and active apvolvement which can really do a los in terms of eradicating some of these social evils Do we find adulteration only in food articles or only in drinks? I dare say adulteration and pollution are found these days in each and every field Take the political field the economic field the social field the educational cultural literary and even religious fields in fact no field of human activity is today left out where there is not some kind of adulteration practised The trouble, therefore, is that when we are sitting in judgment over those food adulterators we are forgetting that in every walk of life where we have certain things to prosect or inject into human activity, we are also responsible for a number of such crimes of adulteration Therefore. I feel that when we look at this problem we should not forget to look at this problem in its totality also

When it comes to food and drinks adulteration I want to say that it is not only injurious to health but it means slow and systematic and daily death Death may come at the end but before it comes finally the man is failing in health failing in the energy and failing in exhibition because of the adulteration

Therefore I feel that if you want to tackle this problem, then the Government must also through this legislation do two things. The Minister has already made a mention of it First is the implementation Implementation must be quick and speedy and he must guard against possible increase in corruption also because, after all, when the state machinery or any machinery, for that matter, has to implement, we must not empower that machinery with such powers that the honest and the innocent are harassed I know the Minister himself said in the beginning that undue punishment and harassment will not be done to honest traders in this regard Therefore, I want that the implementation should be quick, and at the same time proper safeguards should be there to see that corruption does not creep in a greater amount

One word about punishment I hope when a case is detected tried and proved of a grave act of adulteration, then the punishment must be definite heavy and exemplary because unless the punishment is exemplary it will not act as an effective deterrent

A word about voluntary agencies and I have done Voluntary agencies. social organizations and public-spirited men and women have a great part to play in all these spheres and I hope the Government will do everything in their power to see that voluntary agencies and the public spirited individuals are given all encouragement and assistance because although the State's hand is bound to be and must be a watching hand on checking the evil and it has to be a helping hand the citizen's hands and responsibilities must be greater and stronger It is from that angle that the consumers' interests the consumers' councils and the consumer movements as one sees in countries like the UK, USA and the Scandinavian countries must also be helped to develop in our country

SHRI B R SHUKLA (Bahraich) I welcome the provisions of this Bill by and large But there are certain very glaring defects in this Bill

[Shri B. R. Shukla]

Under the existing Section 11, there is a provision that the sample taken by the Food Inspector shall be divided into three parts-one will be given to the person from whom the sample is taken, the other is sent to the local health authorities and the third one is sent for public analysis to the Public Analyst. The provision of giving a sample to the person concerned is a safeguard against manipulation and misuse by the Food Inspector and persons connected with his Department. This salutary safeguard is sought to be taken away by the amending provision of this Act. Therefore. it should be restored because the government's intention is to prevent harassment of the honest traders.

Secondly, 'adulterant' has been defined in this Bill as 'any material which is used for adulteration.' This is a circumlocution. What is adulterant? An article used for adulteration, What is adulteration? That has not been defined in this Bill at all. Only 'adulterated article' and 'adulteractd food' have been defined and even if water is mixed with milk, then water is used as an adulterant for adulteration of milk. Now, therefore, if water is stored, it will also fail within the definition of 'adulterant' If sugar is mixed in barfi in excessive quantity and the khoya is not mixed as prescribed, then sugar can also be said to have been used as an adulterant Therefore, my submission is that there is no necessity of defining 'adulterant' afresh in this Bill. In the old Bill it has been laid down that any material which is used for adulteration can be seized and can also be taken care of by the Food Inspector,

The third thing is that primary food has been defined in this Bill Primary food' means any article of food, being a produce of agriculture

or horticulture in its natural form; if two articles of primary food are mixed together and if they are sold under a particular name, then it will not be deemed to have been adulterated. That is the explanation added in this Bill. Kesari Dal is responsible for the paralysis of limbs in many parts of Northern India such as Bihar and U.P. Many cases have come to the notice of the Medical authorities in this regard. Recent occurrences in an epidemic form were reported from the District Unnao. If Kesari Dal is mixed with Urad and Harar Dal, will it not come under the definition of adulteration?

Another uncomfortable feature is the insertion of a provision in Section 17. Though it is a welcome provision as in certain cases companies are also made punishable under this Act. But this theory of nomination of a person by the Company as the person incharge will create many difficulties I would invite the attention of the hon. Minister concerned that this Section about the punishment of companies for the offence committed under this Act should be drafted on the lines of the provisions contained in the Essential Commodities Act. Therefore, my submission is that the Bill has been very hurriedly brought. Though it was committed to the Joint Committee, yet there are features which need rethinking and re-drafting. This Bill has been taken up at the close of the Section. So I extend my support to the Bill in those respects which are beneficial to the country.

भी राम हैंबाक (रामटेक) ' उपाध्यक जी, मनुष्य जीवन से मंबंधित एक महत्वपूर्ण बिल मी महोदय लाये हैं, जिसका समर्थन करने के लिये मैं खड़ा हुआ हूं। व्यापारी दल हमेंजा अधिकाधिक पैसा कमाने की इच्छा रखता है और प्जी प्रधान समाज व्यवस्था में यह बात चलती आई है।

स्रविक वैद्या कथाने के नियं व्यापारी वात को निनावट का जरिया धपनाते हैं, इसको। हमें बुनियादी अवस्था में ही रोकने की कोशिय करनी वाहिये।

इसमें दो विभाग हैं एक तो उत्पादन भीर चुसरे वितरक । खेती से जो उत्पादन होता है, उसमें कोई मिलावट होती है, मैं ऐसा भानने के लिये तैयार नहीं हूं। छोटे काण्तकार आराज भी देहात में रहते है और वह बड़ी इमानदार कीय है। इसलिये छोटे काण्तकार मिलाबट करते हैं , यह कहना ठीक नहीं है । सिकिन जो वितरक होता है, वह काण्तकार से लेने के बाद मिलावट प्रधिक करता है। अहम तो यहातक देखते है कि जो कंट्रोल की सस्ते ग्रनाज की दकाने है, वहा से जी सस्ता ग्रनाज मिलता है, उसमें मिलाबट की जाती है। हमने महाराष्ट्र में देखा है कि माइली मे श्चतरें के बीज मिलाये जाते है, गेहं में लोहे के छोटे छोटे टुकड़े भीर कंकड सधिक माता सें पाये गये हैं। यह जो मिलावट होता है, चाहे प्रीप्लान करके किया जाता हो, इसके 'त्रिये बडे प्रतिष्ठान जिम्मेदार होते हैं। इसका हमे पता लगाना चाहिये । अप्रगर हमारी मशीनरी ठीक नही होगी, नी इसका पता नहीं लगने वाला है और परिणाम यह होगा कि छोटे व्यापारी सजा भोगेंगे भीर उन के साथ भन्याय होगा। **इनिर**पराघ छोटे मादमियों को सजा नहीं **अमलनी चाहिये, इस द**िन्तकोण से हमारी मशीनरी पर, हमारे सरकारी धकसरान पर, भी जिम्मेदारी डाली जानी चाहिए । बहुत सी म्यनिसिपल कमेटीज में सम्बधिन्त अधिकारियों का दुकानों ग्रादि से महीना बंधा होता है धीर वे वहां से हर महीने पैसा सेते है, भीर इस प्रकार मिलावट की प्रोत्साहन देते है, ऐसे प्रधिकारियों को भी कड़ी मजा देने की व्यवस्था होनी चाहिए। हमारी समीनरी में एक फुलाइंग स्कैंबड भी रखा

जाना चाहिए, जो राज्य में कहीं भी जा कर निरीक्षण कर सके धीर जांच कर सके

जो एडल्ट्रेशन के केसिख पकड़े जाते हैं, उन में अपराधियों को अदालत में वकी को के जरिये अपनी पैरवी करने की सुविधा नहीं देनी चाहिए।

अगर एक बार भी कोई एडल्ट्रेशन का माल पकड़ा गया, तो उस के ट्रेड मार्क को हमेंका के लिए कैन्सल कर देना चाहिए। इन शन्दों के साथ में इस विल का समर्थन करता हुं:

श्री जगन्माय शिक्ष (मधुवनी) : उपाध्यक्ष महोदय, राष्ट्र के व्यापक हित में इस विधेयक को इस सदन में विचारार्थ पेश करने के कारण मंत्री महोदय धन्याबाद के पान्न हैं। मैं यह नहीं कहता कि हमारे देश में सामाजिक या सार्थिक बुराईयां नहीं है : लेकिन यह कहने में मुझे कोई संहोच नहीं है कि जितनी भी बुराईया है, उन में खाद्य भ्रपमिश्रण ,एडल्ट्रेशन, सब से बुरी चीज है। इसने राष्ट्र का कितना प्रहित किया है प्रौर जन जीवन के साथ कितना खिलवाड़ किया है, इसकी जितनी चर्चा और व्याख्या की जाये; उतनी ही कम होगी। पैसे के नालच में एडल्टेशन कर के लोग एक रात में धन्ना सेठ बन गये हैं। इस के कारण जानता की जान मारी गई है, बाज तक इस को हम ने नजर-शंदाज किया है साजादी के 27 वर्षों में हम ने मभी तक माज जैसा कोई कदम नहीं उठाया है। यह सही है कि 1954 में एक कान्त पास हुआ था; लेकिन और कानूनों की तरह उस का ठीक से पालन नहीं हमा । शायद इस में सरकार का दोष रहा हो, या मायद जन सहयोग का अभाव रहा हो। कारव कुछ भी हो, लेकिन यह तथय् है कि उस कानून का कार्यान्वयन नहीं हुमा ।

[बी जगन्ताच निव्ह]

इस विज्ञेयक को पहने से जीर उस के मन्दों के जीतर जाने से ऐसा जगता है कि मंत्री महोदय इस बात के लिए दृढ़ प्रतिक्ष है, छम्होंने यह संकल्प ले लिया है कि इस बुगई को जड़ से हटा देना है और इस देश को पत्निय कर देना है।

इस विश्वेषक की कितनी आवश्यकता है, बैंइस की तरफ आप का ध्यान प्राक्षित करजा चाहता हूं। तेहरान में रोटी बेचने-बालों को सरकार की ओर से आटा मिलता है। संयोग से एक दुकान के बारे में सम्बद्ध मधिका-री को पता चला कि उस में कुछ गड़बड़ी है। आप को पह सुन कर हैरत होगी कि उस को क्या सजा दी गई। उम को कहा क्या कि वह तेहरान में कोई व्यवसाय नहीं कर सकेगा। इस के मानी ये है कि प्रगर उसको जीविका की चिन्ता है, तो बह तेहरान छोड़ दे और किसी मन्य स्थान पर जा कर व्यवसाय करे।

हमारे यहा एडल्ट्रेणन की कितनी व्यापकता है, धनर में इस की चर्चा करूं, तो भाप की हंसी भी भायेगी भीर हैरत भी होगी। हमारे देश की बात है कि एक परिवार में अन्य बहुआ भीर उस के एक सदस्य ने सोचा कि यह जीवन ही बैकार है। इसलिये उसने जहर खा लिया लेकिन सुबह जब उठता है तो ग्रपने को वैसा का बैसा ही पाता है। इसका पता लगाया गया तो पता चला कि उस विष में भी एडल्ट्रेशन था? जब विष में भी एडस्ट्रेशन है तब खाद्य पदार्थी में हो, पानी मे हो या और जिन क्षीज में भी हो उस की चर्चा में क्याक ? इसकी ज्यादाचर्चाकर के मैं श्रापका समय नहीं लेना चाहता। मेकिन जैसा कि मैंने पहले ही कहा हमारे वर्तमान स्वास्थ्य मंत्री बड़े ही दढ़ है, उन से बाहर भी बात हुई है,

इसके जिए मह मैंचैक है, इस मुदाई की आहा देश से बाहर करना भारत है, ऐसा इन का संकल्प है। नेकिन यह तबी सकतह होता जब जनसहयोग मिलेगा। कोई भी चींच कांमूब बनाने से नहीं हल हो सकती है। हम ने बहुत से कानून बनाए है, वह यो ही कांग्या के पन्नों से लटके रह गए हैं।

इन के विधेयक में तीन उद्धेश्य विक्कुल साफ हैं। पहला तो वह कि कन्जूबर की रक्षा को जाये। दूसरा यह कि व्यवसायी को व्यवं में परेशान न किया जाये क्यो कि जो व्यवसायी है वह कंलिकत है, वह दोष्ट्रपण है यह मान कर खलेगे तो हमारे देश की धर्ष व्यवस्था ही बिगड़ जायगी। और तीसरा उद्धेश्य यह है जो सब से उत्साहसद्धंक है कि जो इसके नियम और उपनियम है उन का पालन उचित इंग से और तत्परता से हो। यह बड़ा सराहनीय कदम है।

भ्रव एडल्ट्रेशन के बारे में जैसा मोदी जी चर्चाकर रहेथे, मैंने उनको बडे ध्यान से सूना, एडल्ट्रेशन करने वाला चाहे धनी हो चाहे गरीब हो, यहा पर धनी गरीब की बात नहीं उठती है, जाति पात को बात नही उठवी है, कौन एडल्टरेणन करता है, किस लेबेल पर करता है, जिस लेबल पर भी पाया जाय उम को दण्ड देना चाहिए क्यों कि ऐमा कहा यया है कि न्यायार्थं अपने बन्धुको भी दण्ड देना धर्म है। इनलिए हस इन से सहमत नहीं है कि जहा गलतो है वहाँ सजा न दी जाय । जा भी गलती करने वाला हो, चाहे छोटा हो या बड़ा हो कोई भी कहीं का भी हो उसकी सजादी जाय भीर जो जानबृझ कर यलती करता है उस के लिए विधेयक में प्रावधान है कि श्राजन्म कारावास की सजा दी जाय, ताउस के लिए तो मैं ने ते ह्यान की चर्का सुनादी, उसी से समझा जासकताहै कि मैं उस से कितना सहमत हू ।

विश्वेषक में शीम तर्रह के सैम्बल लिए जाने की व्यवस्था है । एक उस में देवे पश्चिक एमीलिस्ट को धीर वी सोकल एवरिटी को । मीदी जी ते प्रस्पान रखा है कि ऐक सैम्पल विकश के पास भी रहे तो यह बहुत उचित होगा । मैं समझता है कि यह इंसाफ का तकाजा है कि एक सैम्पल उस को भी मिलना चाहिए।

कमेटी जो बनाई है उस मे पांच कन्ज्यूमर्स के प्रतिनिधियों को रखा है, एक होटल चलाने वालों के प्रतिनिधि को भीर रप्मावतार शास्त्री ने कर्मजारियों ना जिक्र निया था. बडा श्रच्छासुझाव था, हम लोग हर मैनेजमेट मे कर्मवारियों को साथ लेना चाहते हैं तो इस में भी कर्मचर्रियों वा एक प्रतिनिधि रखी दें तो मैं समझना हु कि जो नियम बन रहे हैं उन के अनुकूल ही यह होगा, उन के प्रति कुल नहीं होगा।

जैसा यह विधेयक है उस को देखने से मालूम होता है कि यह बडा व्यापक है, तो केवल दिल्ली में सेंट्रल ग्राफिस खोल देने से काम नहीं चलेगा। सट्रल ग्राफिस को बहुत मजबूत, बहुत दक्ष तो होना ही चाहिए लेकिन राज्य स्तर पर भ्रीर जिला स्तर पर भी इम का प्रावधान होना चाहिए जिस से हरएक बीज की जाच हो सके घीर गलतो करने बालों को उचित वण्ड दिया जा सके।

श्रव सुझाव के नाम पर मैं कहगा माननीय मन्नी जी से कि जन-सहयोग सीजिए । बहुत में पहिलक प्रपीनाइजेशस है उन से सहायग लीजिए और उहा से उत्पादन होता है वहा भी जाच की व्यवस्था होनी चाहिए । प्रयोगशालाए जहा तहा होनो चाहिए। भीर सब से गभीर बात मै यह कहना चाहता ह कि यह सारी बाते क्यो होती है ? क्यों कि देश में चरित्र का इसमाव है। वह इस का मुख्य कारण है।

इस सभाव को कैसे दूर कर सकते हैं ? उस के निए एक ही उपाय है कि लोगों को हम काम दें। धाप जानते है व्यवसामी का सडका अगर विगड जाता है तो वह तिजोरी की चाभी उसे दे देता है भीर वह लड़का वुरुस्त हो जाता है । तो जिस को माप खराब मानते है उस पर बाप दायित्व बोपिए, वह भी सूधर जायमा । इन शब्दो के साथ में इस विश्वेयक का समर्थन करता हु।

15 hrs.

[SHRI C. M. STEPHEN in the Chair]

श्री नायुराम महिरवार (टीवमगढ) माननीय मन्त्री जी इस मदन मे जो विधेयक लाये है मैं उसका हृदय से समर्थन करता हू। यह बहुत भावश्येक है कि देश में मनुष्यो के जोवन के साथ खिलवाड़ न किया जाये। व्यापारी लोग धन कमाने के लिए तरह तरह की बाते करते है। लोगो को पक्डने के बाद इस कानृन के अन्तगत जो अमल होगा वह ग्रमल करने वाले वटी लोग होगे जैसे वि देहात मे फुड इस्पेक्टर झौर सेनिटरी इस्पेक्टर होते हैं। ब्राज जैसे मृगफली का तेल है या जितने भी दूमरे खाने के तेल हैं उनके ड्रम भर भर कर बड़ी बड़ी मिलो से माते है। गावों में सिरपर दो चार किलो तेल रखकर जो छोटा दुवानदार जाता है उसवी मेनिटरी इस्पेक्टर पक्ड लेते है, उसके सैम्पिल भर लेते है ग्रीर उसका चालान कर देते है। इस प्रकार से जो छोटे छोटे दुवानदार होते है वे ग्रपनी रोजी रोटो नहीं कमा सबते है। इसी प्रकार के देहात में किसानों के पास गाय भैसे होतो है, व एक डढ किलो घी लेकर बाजार मे जाते है ताकि उसको बेजकर ग्रपनो जरूरत को चीचे खरीद ले तो वहा पर इम्पेक्टर उनको परइ लेन है। घर के बनाय घी मे मट्टा ता होता हो हे, उसके लिए उसका चालान हो जाता है बार उसको कारा-वास की सवा भगतनी पडती है। इसरी तरफ

219. Percention of Food : FEBRUARY 6, 1878. Adulteration (Amedi.) Bill

[श्री नाम् राम बहिरवारं]

जहां पर बड़ी मान्ना में बीजें बमती है बहां पर कोई रोक नहीं होती है। तेल की जो मिल हैं या जो दूसी खाने पीने की चीजें हैं जहां से चीजों के पैकेट बनकर माते हैं वहां पर कोई देखता नहीं है। जो देहात के झादमी होते हैं अनको पकड़ा जाना है । मेरे गांव में एक घादमी कोल्ह्र चलाता था, उसका कोल्हु चल रहा था, इंस्पेक्टर साहब बाये, उन्होंने कोई सम्पिल तो लिया नही, शीशी ोड़कर कांच के दुकड़े मिला दिए ग्रीर उसका चालान कर दिया भीर बाद में उसपर हजारों का जुर्माना हो गया । गांबी में 15-50 रुपए की पूजी लगाकर लोग अपनी दूकानदारी करते है। इंस्पेक्टरों का महीना वंघा हुम्रा है, जो नही देता है उसका चालान करंदिया जाता है। गांबों का जो दूध होता है वह बड़ शहीं में जाता है, वहां पर भी इंस्पेक्टर का महीना बधा हुआ है जो पैसा देते हैं व चाहे जितना पप्नी दूध में मिलाकर ंले जायें लेकिन जो भी पैमा नही देता है उसका चालान हो जाता है। ऐसी हालत मे जो कमचारी हैं उन पर सख्ती करने की भावश्यकता है। इस बात का प्रवन्ध किया जाये कि सरकारो मशोनरो पैसा कमाने में न लगे। आज एक सेनिटरी इस्पेक्टर को दो सी रुपए तनख्वाह मिलती है लेकिन ग्राप उसके रहन सहन को देख, वह 6 महीने में ही मोटर-साइकिल ले केता है। वह इंस्पेक्टर छोे छोटे दूकानदारों का ही चालान करते हैं, बड़े दूकानदप्रों का चालान नही करते .हैं। वे उनके यहां जाते है तो चाय पीकर भीर जयराम जी करके चले भाते है।

आप को यह कानून बना रहे हैं वह बडा अच्छा है लेकिन इसके इम्प्लीमन्टेशन के लिए आपको जनता का महयोग लेना चाहिए । परिवार नियोजन के बारे मे आम चलचित्र प्रदक्षित बन्दते हैं, ड्रामा मण्डली कराते उसी तरह से एडल्ट्रेशन

के बारे में को अभिने में अध्यक्ति कैस्ट करनी पाहिए। इसके लिए मीटियें की बावें, वायव हें, ड्रामा हों, छोटे छोटे सिनेया विवासाये वार्वे---इस प्रकार से मोदों को वह सहसूत हो सकेना कि इस तरह की बातें करते से सवा मिलती है। देहालों में भी जाकर इसका प्रवार होना चाहिए कि इस प्रकार के गलत काम न किये जाये जोकि सोबों के जीवन के लिए हानिकारक है। भाननीय सदस्य कह रहे वे कि शराब में भी एकस्ट्रेशन होता है। दूध में पानी मिलाने से एक हजार रुपया जुर्माना भीर 6 महीले की संजा होती है और गराब में मिलाने से कुछ नहीं होता है। तो जैसा में ते निवेदन किया उन कातों पर ध्यान दिया जाये । इन शब्दों 🐺 लाय में इस बिल का समर्थन करता हु !

श्री चन्द्र सैलानी (हाथरस): सभापति ची, मैं माननीय स्वास्थ्य मझी जी का बड़ा सुक्रगुजार हू और उन का स्वगत करता हूं, जो इतना अच्छा बिल वे इस सदन में लाये और साथ ही में इस बिल का समर्थन करता हूं।

सभापति जी, माज ही मैंने एक मखबार में पढ़ा था कि रुस मे जनता के स्वास्थ्य को सब से अधिक प्राथमिकता दी जाती हैं, लेकिन मुझे बडा अफसोस के साथ कहना पड़ रहा है कि हमारे देश में जनता के स्वास्थ्य के साथ बहुत बुरी तरह से खिलाबाड़ किया जाता है। मैं ग्रपने उन मिल्रो की बात को दोहराना नहीं चाहता, जो मुझ से पहले इस सम्मानित सदन को बता चुके हैं, इस में दो रायें नहीं हैं ग्रीर माननीय स्वास्थ्य मंत्री जी का यह बिल इसी बात का सब्त है कि हमारे देश मे खाद्य पदार्थी में मिलाबट होती हैं। यदि ऐसी मिलावट हो जो मालूली हो, तो उस को बरदास्त भी किया जा सकता है, यदि किसी स्वस्थ ब्राइमी को कोई मिलाबट की चीज दे दी जाए तो मैं समझता हूं कि कोई

चिमें कर्न मेही पडेता, नेकिन प्रकरीस यह है कि रोसिबी को बीजें दी जाती हैं उन की बडी कंशकर मिलाबट होती है।

कान काप किसी भी खाने की जीज को ने लीजिए---नवक, दान थी, मिर्च, मसाले कोई भी चीज हो, इसी तरह से पीने की चीजें जैसे दूध है, इस तरह की सभी बीजो में मिला-बट होती है। पिसे हुए मसालों में तो में समझता हु बहुत ही प्रविक मिलावट होती है और यता नहीं क्या क्या मिलाते हैं। ग्राप को सुन कर ताज्ज्व होना-पिते हुए धनिये मे कोबर, गर्वे की लीद तक मिकाते हैं। एक हेंसी चीज जिस को ट्ट्टी कहते हैं--उस तक को इन्सानो को खिलाया जाता है। मेरे यहा हाधरस मे एक लाला के यहा सैकडो बोरियां लीद पकडी गई, बाद मे पता चला कि वह पिसे हुए मसाले का बहुत बडा मैन्यूफैक्बरर बा। काली मिर्च से पपीते के बीज मिलाये जाते हैं। इन सब चीजों के बारे में मेरे बहत से साथी पहले की बता चुके हैं, इस लिए मैं ज्यादा कह कर मदन का समय क्षराव नहीं करना चाहता हूं। लेकिन इतना जरुर है कि झाज मैं झपने मन्नी जी की 🗝 दय से तारीफ करता हु। उन्होंने भ्रपने भाषण मे हमे बतलाया कि खाद्य पदार्थों की मिलावट की जान के लिए हम कई लैंबोलेट्रोज स्थापति करने जा रहे हैं, जो नवीनतम उपकरणो से सूसिज्जत होगी, जिन को कलकला, गाजिया-बाद तथा ग्रन्य कई स्थानो पर खोला जा रहा है। लेकिन मैं एक बात कहना चाहता हू ---यह तो ठीक है कि इन प्रयोगशालाओं से खाद्य पदार्थों की मिलावट का ती पता चल जायगा, लेकिन जो मनोवृत्ति, जो जहनियत भाज लोगों में फैल चुकी है, उस के लिए भाप कौनसी प्रयोगणाला बनाने जा रहे हैं ? इस का सुधार कैसे होगा ?

समापति जी, हमारे एक साथी ने कहा बा--बास्तविकता यह है कि हम में नैशनस

करेक्टर की कमी है। एक वुकान पर बैठा हुचा लाला, जिस दिन उस के दिमान मे यह बात घाजायेगी कि जिस भी, नेल, नमक, मिर्च, मसाले में मिलावट कर के मैं बेच रहा हु, उस का इस्तेमाल करने वाला मेरा ही कोई भाई होगा, मेरे देश का कोई वासी होगा, निवासी होगा, जिस तरह से मैं एक इन्सान हु, उसी तरह से वह भी एक इन्सान है, मैं इस देश का निवासी हूं, वह भी इस देश का निवासी है, भगर भपने उस भाई के प्रति उसके दिल मे जरा भी रहम, मुहब्बत और तरस होगा, मैं समझता हू उसी दिन वह मिलावट करना बन्द कर देशा। लेकिन होता यह है कि धन पाने की इच्छा, कोठी मे रहने की इच्छा, कार मे चढने की इच्छा, उसे घृणित से घृणित काम करने के लिए बाध्य कर देती है- बस इसी नेशनल करैक्टर की कमी है। जिस दिन हमारे मन से यह भावना भैदा हो जायेगी---इस तरह का ग्रमाननीय कार्य ग्रपराध होता है——**खादा पदार्थ** में मिलावट सबसे भयकर ममानवीय भ्रपराध होता है--उसी दिन लोग मिलावट करना बन्द कर देगे।

हमारे बहुत से साथियों ने यहा कहा कि इस में कानून कमजोर हैं, उस का सही तरीके से पालन नहीं होता है—मैं समझता हू वह सही बात है, इस में दो राये नहीं हैं।

इस की जो सब से छोटी इकाई है जिम को फूड या सैनिटरी इस्पैक्टर कहा जाता है, मैं ग्राप में कहना चाहना हू कि यह इस्पैक्टर नाम का जन्तु बडा ही खतरनाक है। जिस श्रादमी पर ठपा लग जाय कि इस्पैक्टर है पता नहीं कहा से कुंबरत उस को पैसा पैदा करने का हुनर दे देती है। पैसा स्वय उस के पास खिख कर श्राता है। बाहे सैनिटरी इस्पैक्टर हो, या फूड इस्पैक्टर हो, हैल्स

[की चना सेनाची]

इंस्पैक्टर हो या पुलिस इस्पैक्टर हो, यह जन्तु बड़ा खतरनाक है। मेरा निवेदन है कि इस इंस्पैक्टर नामक जन्तु को खत्म कीजिए, इस के नाम भीरकाम में परिवतन कीजिए।

सभापति जी, कानून तो बन रहा है लेकिन इस के साथ ही साथ मिलावट से क्या हानियां हैं और सरकार इस के लिए क्या करने जा रही है इस के लिए पब्लिक क्रोपीनियन ऋएट करनी चाहिए। जन-कानृति के बहुत से साधन है। जैसे सरकार का सूचना विभाग है जो तरह तरह की बुराइयों का जनता मे प्रचार करता है। मैं सिनेमा भी देखता हूं और सदस्य भी देखते होंगे, खाद्य पदार्थों में मिलावट के सम्बन्धित क्या सजावें हैं। किस तरह से जनता का स्वास्थ्य बिगड़ता है इस का बहुत कस प्रकार होता है। इस ४६ लिए मत्री जी कुछ नीसा ज्यादा रखें झीर प्रचार करें। जो लोग खाद्य पदार्थी में मिलावट के दोषी पायें जायें, मैं प्रजातंत्र में दिश्नास रखता हूं इसलिए यह तो नहीं कहना चाहता कि उन को गोली मार दी आये, सेकिन इतना जरुर कहूगा कि जितनी कड़ी से कड़ी सजा हो सकती है वह दी जाये जो भी मिलाबट के दोषी पाये जाये।

इन शब्दों के साथ मैं इस बिल का रवागत करता हु।

डा॰ कैसास (बस्वर्द दक्षिण): समापति जी, इसं के पहले कि मैं अपने कुछ मुझाव सदन के सामने रचूं में संबी जी को हृदय से अन्यवाद वेता हुं तथा साम ही झाम सेनोसर अपेती में जितने सबस्य के वह भी अन्यक्ता के पास हैं न्योंकि जो जिस सदत के सामने व्यासा 🗞 वह पूरी तरह से सोच समझ कर लाया गया है। यह भी सर्थ है कि किसी की किस के लिए यह कह देशा कि वह पूर्णतः श्रीका माना जायं, यह भी करा मुक्किल होता है। मायद जब मंत्री जी बील रहें थे, मानमीक सदस्य गीस्वामी जी यहां नहीं होंगे। जब मनी जी ने इस प्रशन पर प्रकाश बाखते समय ग्रह कहा या कि हम ने भौरिजिनत एक्ट में यह छोटा सा संबोधन किया है कि कम्पनी के डायरेक्टर्स को छोड कर जो भी ब्यक्ति प्रोडक्शन मनेजर के नाम से या मैने अपर के नाम से काम देख रहा होगा उस को हम दोबी मानेवें क्योंकि हमारे सामने ऐसी कुछ चित्रेजेन्टेशन धार्यी जिससे ऐसा लगता है कि डायरेक्टर्स का उस दोष में कुछ लेना देना नहीं है, पिर वह भी दोषी माने जाते हैं। लेकिन उस से बड़ी कात मधी जी ने यह कही बी कि झगर हमे यह अनुकव हुआ कि हमारे इस संशोधन के लाने से कुछ गलत व्यक्ति छूट रहे हैं, ग्रथीत् डायरेक्टर्स बदमाशी कर रहे हैं तो मैं सब मे पहला व्यक्ति होउगा जो इसी सदन में कानून में संशोधन लाऊगा जिससे डायरेक्टर भी दोषी माने जायें। जब मंत्री जी ने इतना बड़ा वायदा सदन मे दिया है तो फिर इस बात की चर्चा की भी श्रीस्वामी जी उठायें वह मेरी समझ में नहीं स्राया ।

माननीय श्रीकृष्ण मोदी ने जो हुछ कहा मेरी समझ में बहुत ठीक है। जो हुछ वह कह रहे वे आस्मास बोल रहे वे क्योंकि द्रतका हमेता सम्बन्ध रिटेलर से आता है,

भौर रिटेसर की अवर बाय वकड़ें तथा उस की बीरियल और न रखने हैं, तो यह प्रस्याय सा संबक्षा है। जो परिभाषा श्रो चन्द्र ग्रीलानी जी ने अभी इंत्येक्टर्स की दी किन्ने कैसे प्राणी हैं, ती वे बासामी से रिटलेर की खत्म करना चाहें ती कर सर्वेषे क्योंकि वह उसके पास सॅम्पिल भी नहीं होगा जिससे वह बच सके तो दर्भाग्य-पूर्ण होगा। यह एक भन्छी क्लाज पुराने एक्ट में भी उन्ने प्रवर समिति ने नयों यह समझा कि दों या तीन सैंस्पिल में से दोषी के पास एक भी न रहे में जी कहाता हू कि दो सैम्पिल्स अलग अलग दी फूड लैंबीरेटरीज में भेजे जायें जिससे समय बचे तथा दो रिपोटी के बाधार का दोषी दन्डित जल्दी किया जा सकेगा। फिर मैं दोहराना चाहता हूं कि उन में से एक मैडिकल भाफिसर के पास रहे भीर दूसरा जिस को दोषी बनाया जा रहा है, उस के पास भवश्य रहता चाहिए।

सभापति जी, इस बिल के सैक्शन 3 की क्लाज "जी" मनी जी ने कुछ व्यक्तियों की एक सेन्ट्रल एडबाइजरी कमेटी या सेन्ट्रल कमेटी जनाई है क्योंकि इन्हे इस बात की जिल्ला है। कि हम बढ़िया से बढ़िया कानून तो बना देते हैं लेकिन उस का इम्पलीमेटेशन ठीक 'प्रकार नहीं हो पाता है। भीर यह ही नहीं उन्होंने यह भी किया कि इम्पलीमेंटेशन के लिए 'सिर्फ यही काफी नहीं है कि पाच रित्रेजेन्टेटिब्ज इस के लेंगे भीर पांच रिप्रेजेन्टेटिवन उम के लेगे बल्कि यह किया गया है कि पांच रेप्रेजेन्टे-टिवन में से एक होटल इंडस्ट्री का जहर होगा भीर उसके लिए उन्होंने यह दुष्टान्त भी दिया श्वाकि हमारा जो बाई०सी०टी० डी० सी० सारे भारतवर्ष में काम कर रहा है भीर भोजन देन के लिए यह सब से बडा ·व्यनने जा रहा है उसका प्रतिनिधि सहायक होंगा । यहां पर 'मकबर' मौर 'मशोक' ्क्कोटलों की बात कही गई। वह कौन बला एहा

है? सरकार उस को चला रही है और उस का मितिनिधि उस समिति में मगर बैडेगा, तो कोई दोषपूर्ण बाताबरण धगर प्राइवेट सैन्डर वाले होटल चला कर पैदा कर रहे हों उसे बता सके । इसलिए उन्होंने उस को लिया है, लेकिन एक डाक्टर होने के नाते, भौर इन्डियन मैडिकल एसीसिवेशन कितना प्रच्छा काम कर रही है, उस नाते, में श्रवण्य यह प्रार्थना करना बाहुंगा कि ग्राप इन्डियन मैडिकल एसोसियेशन के एक प्रतिनिधि को भी इस में रखें। या भ्राप ने जो कन्ज्यमर्ज के प्रतिनिधि रखे हैं, उनमें से एक डाक्टर से ले क्योंकि डाक्टर भी एक कन्ज्यूमर है। एक प्रतिनिधि इन्डियन मैडिकल ऐसोमियेशन का ग्रवश्य होना चाहिए चाहे वह इन्डियन मैडिकस एसोसियेशन का संभापति हो या जिस की वह भेजना चाहे, वह भेज दे ऐसी मेरी प्रार्थना रहेगी।

मत्रों जी स्वयं घपने भाषण के बन्त में यह कह रहे थे कि हम ऐसा वातावरण पैदा करना चाहते हैं घर्यान इस के लिए प्रापेगैन्डा घच्छा हो। बाज हम जो डाक्टर है उन की सख्या 10 लाख है भीर धगर उन का एक प्रतिनिधि इन में हो जाता है, तो उस के द्वारा उस प्रोपेग्ड मे अक्टर को बहुत सहायता मिलेगी, ऐसी मेरी मान्यता है।

मंत्री जी ने यह भी जिक किया है, कि एक सेट्रल फूड लेबोरेटरी होगी। हम यह चाहते है कि उस के लिए भी एक एडवाइजरी कमेटी बने ग्रीर उस में एक एक्सपट घवण्य होना चाहिए। जो कमेटी ग्राय बनाने जा रहे हैं उस में डाइरेक्ट्रर तो रहेगा ही। वह एक्सपट तो बहा रहेगा ही लेकिन मैं चाहता हू कि एक ऐसा व्यक्ति, जो सरकारी नौकरी में न हो, उस प्रकार का एक्सपट सगर सेंद्रल फूड

[डा॰ चैसास]

सेवॉरेटरी के स्वास स्थ से चलाने के लिए नुमाइन्दें के दव में हो, तो बहुत अच्छा होगा ऐसी मेरी मान्यता है।

भाग ने ग्रेडेंक पनेस्टी रखी है, उस के लिए ग्राम का बहुत बहुत श्रम्पवाद । मैं चाहता हं कि इस के इस्पली में टेशन के लिए तथा ोवी को जल्दो दक्ति करने के लिए ग्राप जल्दी से जल्दी रीजनल फूड लैबोरेटरी खोसे। राज्य सरकारो को इस प्रकार की लेबोरेटरी क्योंक्षेने की हिवायत का जो प्रावधान बायने किया है, यह एक नई मिसाल हम पैदा कर रहे हैं। सेन्टर डाइरेक्शन्स दे सकता है, हिवाबत दे सकता है जिस से राज्य सरकारे इम्प्पलीमेटेशन ठीक प्रकार से करे। यह श्रावधान ग्रावश्यक तथा महत्व पूर्ण है।

बी राज्यवेव सिंह (जीनपुर) सभापति बी, हमारे सामने जो एमेडिंग बिल है, उस के लिए मैं मदी महोदय को धन्यवाद देता हु लेकिन साथ ही साथ यह कह देना चाहता हुं कि देश की जनता की मनीभावना से बहु बहुत कम है।

माज हमारे देश के जो लोग हैं उन्हें कई हिस्सो मे बाटा जा सकता है। जो लोग वकालत करते है, उन की दूसरी राय हो सकती है, जी लोग बड़े शहरी मे रहते हैं उन की दूसरी राय हो सकती है, जो लोग बाब मे रहते हैं उन की दूसरी राय हो सकती है भौर जो बड़ी बड़ी कोठियों से रहते हैं, उन की दूसरी राय हो सकती है। श्राखिर कौन लोग है जो इस तरह का मौदा करते हैं भीर जहरीली चीजो को मिला कर के खाने वाले पदार्थी को जहरीला बना देते हैं भीर इन्सान की जिन्दनी को मीत के किनारे सा देते हैं। आरायकीन रखिये कि ऐसा करने वासा धादमी किसी गांव का नहीं हो सकता है, अपद नहीं होगा, वर्तिक बहुत

पता जिल्हा होनर, वड़े सहद का देहन-बाना होनाः शीर बलका पुर्वा हरेबा, बरेकियाँ में रहने वाला होगा : गरीब शादकी कही हो सकता है। योड़े से लीच हैं हवारे देश मे को एडलट्रेशन चाहे साने की हो वा पूंचरी। चीजों की हो वह करते हैं और रात भर में लख्यकि होने की, एक हक्ते के भीतर् भीतर मालामान हो जाने की कोशिश करते है। सपने वेकते हैं भीर वे यह कार्य करते रहते है। इनके लिए बापने को सब्बा एवडि है काले पानी की यह कम है। साप को कें कि काले पानी की संजा धाप एक उस बादमी को देना चाहल हैं जो कहयों की मारता है। जब कोई एक घावमी को जान से मरर देतड है उसको तो घाप फासी की सजा देते हैं लेकिन जो पचासो की जिल्ह्यी को मध्रके का जिम्मेदार है उसे ग्राप काले पानी की सजा दे यह समझ मे नही बाता है। मेरह माप से मन्रोध है कि यो मैंने कोई सणोधन नही दिया है, अगर हो सके तो काले पानी की जगह द्वाप फासी की सचा कर दे । साथ ही साथ हमने इसी सदन मे घभी पास किया था एक बिल जिसमे हमने समगलर्फ की जायदादों को जब्त करने की बात कही थी। जो एडलट्रेटर दसियो सालो से एडलट्रेशन करते ब्रा रहे हैं भीर करोड़ो जिल्होने इस तरह से कमाया है, उनकी भी आपको उसी तरह से जायदादों को जब्त कर लेना चाहिये ह ग्रगर ग्रदालत ने यह साबित हो जाता है कि इन्होने एडलट्रेशन किया है तो फासी के साथ साथ उनकी तमाम जायदाद भी जब्त हो जानी चाहिये।

मैं यह भी चाहुगा कि फासी भी उनको डिमोस्ट्रेटिव होनी चाहिये साकि जनता पर इसका ग्रसर पर्ट। चार दीवारी के भीतर फासी होती है भीर श्रखवारों में जसकी खबर झा जाती है तो उसका कोई असर नहीं होता है। मैं कहता हूं कि पश्चिक

Bili

हैंगिंग होना चाहिये, ऐसे लोगों का पब्लिक व्हिपिंग होना चाहिबे ताकि दूसरों को सबक मिले और वे इस रास्ते पर जाने की कोशिश न करें।

Bill

मेरा ग्राप से यह भी अन्रोध है कि इस चीज को प्रभावशाली बनाने के लिए ग्रापके पास एक बहुत बड़ा साधन है और वह आकाशवाणी है ग्रीर उसका ग्रापको उपयोग करना चाहिये। पहली बात तो यह है कि इनको ग्रापको नाम देने चाहियें, मौत के सौदागर ग्रौर जनता के दृश्मन। इन दो नामों से इनको त्राकाशवाणी से पुकारा जाना चाहिये। जब कभी इनका रेश्रेंस ग्राए इनको इन दो नामों से ग्राप प्कारें इन्हीं नामों से इनको याद करें। इन्हीं नामों से इनका प्रचार भी किया जाना चाहिये।

हमारे बहत से साथियों ने इसके इम्प्लेमेंटे-शन वें बारे में कहा है। देखने में कई बार यह ग्राता है कि जो सैम्पल लिए जाते हैं उनको कुछ रुपये लेकर इंस्पैक्टर लोग या तो डैसट्राय कर देंते हैं या उनको चेंज कर देते हैं। जब कभी सावित हो जाए कि किसी इंस्पैक्टर ने ऐसा किया है या किसी अफसर ने ऐसा किया है तो उसकी साविसिज दूरन्त टमिनेट जापको कर देनी चाहिये, उनको भ्रापको तुरन्त डिसमिस कर देना चाहिये।

इस सम्बन्ध में लैबोरेटरीज़ की बात भी ग्राती है। एक ही लैबोरेटरी है जहां साल साल भर लग जझा है, महीनों लग जाते हैं ग्रौर रिजल्ट नहीं ग्राता है। किसी कैमिकल का एकशन और रिएकशन भी होता है। बहुत से एकशन ऐसे भी हो सकते हैं कि केमिकल की कोई चीज छः महीने रखी या कोई दूसरी चीज रखी ग्रौर उसका टैस्टिंग नहीं हुन्ना तो उसका जो पायजनस कंटेट हैं वह भी उड़ सकता है ग्रीर जो पायजनस नहीं है ग्रागे चल कर वह पायजनस हो सकती है।

. . .

इस वास्ते टैस्ट रिपोटस जलदी त्राएं इसके लिए यह जरूरी है कि लैबोरेटरीज़ की ंख्या जितनी ज्यादा ग्राप बढा सकते हैं, बढाएं। मेरा सुझाव है कि बड़ी स्टेट्स में दो दो ग्रौर छोटी स्टेट्स में या यूनियन टैरिटरीज में एक एक लैबोरेटरी तो जहर होनी ही चाहिये। यह स्रापका टारगेट होना चाहिये।

इन थोडे से शब्दों के साथ मैं इस एमेंडिंग बिल का समर्थन करता हं।

श्री एस॰ एम॰ बनर्जी (कानपुर) । मैं ग्रापकों इस कानून को लाने के लिय बधाई देता हूं। ग्रापने बहुत हिम्मत से काम लिया है। जो बादें दूसरे मंत्री करते रहे हैं उनको ग्रापने ग्रमलीजामा पहनाने की कोशिश की है। फांसी की सजा तो नहीं लेकिन उम्म कैंद की ग्रापने इस में व्यवस्था रखी है। इसके लिए मैं ग्रापको हादिक बधाई देना चाहता हं। मेरा ग्रापसे यह भी अन्रोध है कि ग्राप इसका पूरा पूरा ख्याल रखें कि इस कानून का कोई नाजायज इस्तेमाल न करें। उत्तर प्रदेश के कुछ शहरों में, कानपुर ग्रादि में जिनके यहां ग्रच्छा सामान बिकता था उनको परेशान किया गया । इस तरह से अगर कोई इंस्पेक्टर ग्रादि करते हैं तो उनको कड़ी से कड़ी सजा दी जानी चाहिये। जो मिलावट करें तथा जो मिलावट को पकड़ने वाले हैं और वे भी ग्रगर दोषी पाए जाते हैं तो उनको भी सजा होनी चाहिये। कोई भी इसका नाजायज फायदा न उठा सके इसकी आपको व्यवस्था करनी चाहिये। मैं समझता हं कि इसके लिये वहत बड़ी व्यवस्था की जहरत है। ईमानदार ग्रादिमयों को यह काम जाना चीहये। हिन्द्स्तान में चालाक ग्रादिमयों की कमी नहीं है, कमी ईमानदार ग्रादिमयों की है। ग्रपने डिपार्टमेंट के ऊपरभी कम से कम ग्राप कड़ी नजर रखें

131

सीर जिन के हाथ में यह भार सीपां, जाएगा कि वे जा कर मिलाबट करने वालों को पकड़े, उनका अभि ध्यान आप ्रखें। मिलावट मिलाबंट के साधन बहुत है। करने का विशेष गैंग है, इसे बहुत बड़े वड़े सरमायेदार करवाते हैं। दवाई बनाने वाले दुकानदार भी मिलावट करते हैं। इसके दी छी एक साजिय है, एक विशेष गिरोह है, जिसे तोड़ने की जरूरत है। उसमें उन्ही सोगों का हाथ है, जो विदेशों के सामान स्मगल करते हैं भीर बड़ी-बड़ी डकै तियां कर हैं, वैशन द्रेक करते हैं। हाथ एक ही हैं सेकिय उसकी उंगलिया जगह जगह नज^र द्यायेंगी ।

मेरे मित्र श्री रामावतार शास्त्री ने कुछ बातें यहां कही हैं। 'मालूम होता है कि उनको गसत इन्फार्मेशन दी गई है, इसलिए कुछ गसत बाते कानपुर के बारें मे कही गई। कानपूर एक ऐसा शहर है, जहां पान का मसाला बनाबा जाता है। चाप हिन्दुस्तान किसी कीने में चले जाइ ये, किसी ने माज त-कम्पलेन्ट नहीं की कि इसमें मिलावट हैं। सवाल सीधा सा यह है कि पान मसाले सैकरीन पड़े या चीनी ? में खुद एक है प्टेशन लेकर हिप्टी मिनिस्टर श्री इसाक के वास के गया था। यहा वे लोग सैम्पल ले तथे थे। उन्होंने कहा था कि अगर कोई साबित कर दे कि चीनी से मसाला बन सकता है और वह बरसात में बराब नहीं होगा तो हम इसको छोड़ने के लिये तैयार हैं। इसहाक साहब ने कहा कि जो झार्डर इध्युकिये गये हैं कि उसको न बनाया जाने, वह रद कर दिये जार्येने। अवर इसके बनाने पर बंदिश लगाई गई, तो कानपुर के 2,3 हजार परिवारों की जिन्दगी तवाह ही जावेंगी।

छोटे छोटे सुपारी,के पैक्ट बाज सैक्ट्रीन से बनाये जाते हैं और छोड़े छोड़े बच्चों की 5, 10 पे से में बेचा जाता है। अधिकारियों ने उस पर कोई ककावट नहीं की है। वै बाजार में मिल सकते हैं और छोटे बच्चे उसको खा सकते हैं। इसकी तूलना में पान का मसाला छोटा बच्चा नहीं सा सकता है। उसमें क्या खराबी है। हम अपने घर में 30 साल से वह मसाला खा रहे हैं, मैं खा रहा हूं, मेरी बीबी खा रही हैं, लेकिन हम तो नहीं मरे हैं। बल्कि कानपुर की पापुलेशन बढी है, घटी नहीं है। इस काटेज इंडस्ट्री को बन्द कर के 2,3 हजार परिवारों को खत्म न किया जाये। धगर जरूरी हो तो लैबोरेटरी में इसका एनेलिसिस किया जाये। वह मसाला सैकरीन के सिवाय भीर किसी चीज से नहीं बन सकता हैं।

Prevention of Food

Bai

मैं हाथ जोड़कर निवेदन कहंगा कि मंत्री महोदय इन दो, तीन हजार परिवारो को मौत के रास्ते पर न ले जाये। ऐसा न हो कि जो एडल्ट्रेशन करें, वह तो जिन्दा रह जाये भीर जी एडल्ट्रेशन नहीं करते हैं, जिन्होने मंत्री महोदय से मिन्नत की है, गुजा-रिश की है उनके परिवार पर मर जायें।

बीमती सहोवरा बाई राय (सागर) : चेयर मैन साहब, स्वास्थ्य मंत्री जो बिल लाये हैं, वह अच्छा है, खराब नहीं है। मैं बताना चाहती हूं कि हस्पतालों की दवाओं को, चाहे वह जनाना हस्पताल हो या भीर भीर कोई दूसरा हस्पताल हो, वहा पर इस्तेमाल निहीं किया जाता है बस्कि उन्हें बहार वेचा जाता है और डाक्टर लोग पैसा कमाते हैं। इसी तरह मिक्सचर में पानी मिलाकर मरीओं को दिया जाता है, जिसकी वजह से वे ज्यादा बीमार हो जाते हैं इसलिये इस बात की नग्फ ज्यान दिया जाये कि सरकारी हस्पतालों

की दवाओं की सारे हिप्तुस्तान में डाक्टर कीय प्राइवेट में न वेच सकें। हस्पतालों में यह हिसाब रखना चाहिये कि स्टाक में कितनी बवाएं हैं भीर कितने मरीजों को दी गई हैं।

जहां तक परिवार नियोजन का सम्बन्ध है, उसका सकस होना इसलिये कठिन है कि मुसलमान लोग कभी परिवार नियोजन नहीं करते हैं। वे कहते हैं कि हमारी संक्या ज्यादा होनी चाहिये । उनकी महिलाएं मह कहती है कि कुदरत ने हमें यह दिया है. हम इसको क्यों छोड़े ? महिलाएं तो परिवार नियोजन करने के लिये तैयार होती है. सिकिन पुरुष नहीं मानते हैं। पुरुषों के सहयोग के बिना परिवार नियोजन सफल नहीं हो सकता है। भगर महिला कहती है कि हमारे पहले ही तीन बच्चे हैं, सो पुरुष कहता है यह भगवान की देन है । अगर पुरुष परिवार नियोजन के सम्बन्ध में सहयोग नही करेंगे, तो महिलावें चया करेंगी? धगर वे नहीं मानती हैं, ती पुरुष उन को रात को मारते हैं। बढ़े हो गये, 18 साल की उम्म में शादी हो गई थी, 12 बच्चे घर में हैं, लेकिन फिर परिवार नियोजन की तरफ ध्यान नहीं दिया व्याता है।

मिलावट के सम्बन्ध में धन्य माननीय सदस्यों ने बहुत कुछ कह विया है। मैं छन बातों को दोहराना नहीं बाहती हूं। भेरा निवेदन है कि मंत्री महोदय इस तरफ ध्यान दें कि सरकारी अस्पतालों के डाक्टर अहां की दबाइयों को बाहर वेचते हैं भीर मरीज अवाओं में मिलावट की वजह से मर रहे हैं। इस लिए यह मावश्यक है कि भस्पतालों की धवाझों के बारें में पूरी निगरानी रखी जाये श्रीर डाक्टरों को श्रावश्यक आदेश दिये अप्रें ।

यह संतोप की बात है कि सरकार शब मिलावट को रोकने के लिए ज्यादा सतक हो गई है। अभी तक इस बारे में पर्याप्त ध्यान नहीं दिया गया है।

में समझती हुं कि अगर सारे मिनिस्टर महिलायें हो जायें, तो काम ज्यादा भण्डी तरह से चलेगा।

इन शब्दों के साथ मैं इस बिल का समर्थन करती हं।

क्षी विभक्ति मिश्र (मोतीहारी) : सभापति महोदय मैं इस विधेयक का करता हं। मैं जानता हं कि मंत्री महोदय, एक बड़े ब्राध्यात्मिक भौर धार्मिक व्यक्ति हैं। यह मिलावट की बात हमारे देश में इस लिए भाई है कि लोगों में धर्म को भावना कम हो गई है। हमारे देश में लोगों के नैतिक स्तर में भी गिरावट ग्राई है । कम्यु-निस्ट कट्टीज में मारेलिटी पर बल दिया ाता है। हमारे यहां उस की भी उपेक्षा हो रही है। इसी लिए हर जगह मिलावट हो रही है। मैं मंत्री महोदय से कहूंगा कि वह रेडियो पर प्रात दिन दो चार मिनट निकाल कर मिलावट के विरुद्ध भाषण प्रसारित करने की व्यवस्था कें। लोगों की इस बारें में बताना जरूरी है।

मेरा यह भी सुझाव है कि छोटे सौर बड़े दुकानदारों, प्रोडयुसर्ज, होलसेलर्ज और रीटेलर्ज, की कांफरेंस साल मे दो चार बार बुलाया करें भीर उन से कहें कि राष्ट्रीय प्रान्तीय और गांव के स्तर पर वे सोच मिलावट को रोकने के लिए कार्य करें।

जब से पैसे का लोभ, प्राफिट मोटिव हो गया है, तभी से सारी गड़बड़ी हो गई है। एक व्यापारी का सड़का देखता है कि [बी विभूति मिख]

क्सां मादमी मोटर पर जा रहा है, जब कि उस की मौकात नहीं है। तो वह भी सोचता है कि मैं भी किसी तरह धन पैदा कर के मोटर खरीद।

Dill

हमारै यहां काफी पीमल सैक्शन्य मौजूद हैं, लेकिन जब तक नागरिकों का नितक स्तर ऊचा न हो, तब तक कोई भी सरकार कैवल पीनल सैक्शन्य से मिलावट को नहीं रोक सकती है। मंत्री महोदय का नैतिक स्तर बहुत ऊंचा है। उन्होंने यह जो बिल रखा है, वह सिलेक्ट कमेटी में बया और फिर राज्य सभा से पास हो कर यहां भाया है और भाज यहा पास हो जायेगा। मेरा भागह है कि मंत्री महोदय इस काम के लिए ऐसे भावस्थों को रखे, जो ईमान-दारी से मिलावट को रोकने के लिए प्रयास

माज इपैक्टर्ज की तनख्वाह बंधी हुई है कि फला दुकानदार दस रुपये देशा श्रीर फलांपाच रूपये देगा। इंस्पैक्टर मे ले कर हैल्था ध्राफिसरतक, नीचे से लेकरऊ पर तक सभी लोग, इस प्रकार के भ्रष्टाचार में लगे हए है। मैं गाव से धाना हं। मेरे घर ने स्टशन चौबीस मील की दूरी पर है। मैं भ्रापको एक कथा सुनानाहु। मेरै गाब से पाच मोल पर एक सज्जन थोडा श्रम्को हो गए है खाने पीने में । उन के घर मे शादी होने वाली थी तो उन्होने कहा कि हम दिखावे कि हमारे घर मे चाय बनती है। उन्होंने दूकान से चाय न मगा कर अपने घर मे चाय बनवाई। उसके िलए चीनी मंगवाई तो चीनी में नमक मिलाहकाथाया क्यामिला हुआ। था, दो तीन बार चीनो मंगाकर चाय वनवाई ग्रीर हर बार दूध फट गया । कार बेचारे बराती घवड़ा रहे हैं। धन्त में दरोगा के जिस्से किया, क्रेस चला, क्या हुमा क्या नहीं हुआ पता नहीं । तो मैं यह कहूंना कि मंत्री थीं लोगों का नैतिक स्तार जंवा करने के लिए प्रयस्त करें । गोधी जी के मूबमेंट में 1020 में हुस जितने सादमी ये चाहे बड़े से बड़े आदमी श्रीहृष्ण सिह हो, तो राजेन्द्र बाब् हो तो, और नीचे से नीचे स्वयं सेवक सब एक जयह सोते थे, एक जयह खाते थे, खर्ड क्सास में चलने थे, तो हम सबझने थे कि समाज में कोई अंतर नहीं है। लेकिन झाज समाज में को विषमता और झन्तर आ गया है इसलिए सब जगह ये सब बीजें मिलावट वर्ण रह की हो रही है। हर आदमी चाहता है कि धनी हो जाय।

एक बात मैं भीर कहूंगा, वह चाहे इधर की पार्टी हो या उधर की पार्टी हो, मब को पता है कि कौन मिलाबट करना है। अगर पोलिटिक पार्टीज मिलाबट करने वालों मे चन्दा लेगा बन्द कर देनो मिलाबट भी बन्द हो जायगी (अवक्षान)... देखिए मुझमे बात न कीजिए। मैं मब पार्टियों का हाल जानता ह। मेरा यह कहना हैं कि जो मिलाबट करना है उस में कोई भी पोलिजिक पार्टी चन्दा न ले नो मिलाबट करने बाले भी इर जाएगे और मिलाबट बन्द हो जायगी।

मत्री जी विधेयक पास करे और इस सदन की धमली बैठक में मेम्बरों को बुला कर बात करें कि कैसे मिलाबट दूर होगी, उस के लिए गया कदम उठाया जाय, कौन सा रास्ता झागे उस के लिए और झपनाया बाय।

DR. KARAN SINGH: Mr. Chairman, Sir, the debate on this Bill has been an extermely constructive one and I ammost grateful to the Hon. Members who have taken the trouble of studying the provisions so carefully and have given us the benefit of their ad-

vice. The Bill, as you would have noticed, has received widespread support because the House reflects the general public opinion that something drastic should be done against this evil. I will try to deal with some of the major points raised by the various Hon. Members. About twenty Members have spoken; I have tried to take notes, and I will wil deal with the broad problems.

Shri Saradish Roy made the point that, in a way adulteration was a reflection of the low economic standard of the country and it was ultimately only if proverty is removed and the economic standards are enhanced and the lot of the common man is improved, that is menace is really dealiwith. This is an unexceptional thing. All our efforts are directed towards the programme of bringing about a removal of proverty. He asked us how we were going to find out what is like. ly, to cause injury. It is well known that a health analysis can always tell us whether a certain adulterated article is likely to cause injury or not. We do not want to wait until people have died: that is the important point. We don't want to wait until people have died and therefore, if we seize an article and if we find that it is likely to cause death, we will take drastic action.

SHRI K. MAYATHEVAR: You say that if it is likely to cause injury, but if it causes death?

DR. KARAN SINGH: Then also.

Now, some general points have been made with regard to the training of Food Inspectors and improvement in their service prospects. That point is well taken. As long as our Food Inspectors remain as lowly paid as they are today, I am afraid the chances of corruption are very much more. We are in touch with the States and are utging on them to upgrade the whole

thing and instead of leaving it to the Sanitary Inspectors, to appoint really qualified Food Inspectors. This will involve a certain amount of money. That is why I said in my opening remarks that I am calling a meeting of the Health Ministers of the States to again impress upon them this point.

Bill

Now, hoteliers are consumers in a way, may be not individually, but because thousands of people or, probably lakhs of people eat in various hotels every day. The hoteliers also buy their products from the market. It is for this reason that, among the five representatives of the consumers, a point was specially made that one should be a hotelier

DR. SARADISH ROY: That way, all hoteliers are consumers?

DR. KARAN SINGH: They are not individual consumers but hotels are places where vast numbers of people eat everyday. Therefore we thought it important to include a hotelier.

Now, a suggestion was made by Dr. Kailas with regard to the Indian Medical Association. I may clarify that the Chairman of the Committee is the Director General of Health Services; he himself is the highest doctor. It is a good suggestion; we will certainly keep that in mind. We will like the full cooperation of the Indian Medical Association also, whether they are members of the Committee or not, but I would not like to make it necessarily there, because they have certain problems of their own; they may not have really the time. In the States, there are going to be separte committees; we are asking the State Governments to set up those committees.

An important point has been made as to why one sample is not going to be given to the vendor. Shri Modi and other friends made that point. I would like to clarify this. The previous position was that one sample was sent

[Dr. Karan Singh]

139

to the laboratory, one sample was given to the vendor and one sample was kept with the food inspector. Now here is a classic situation for corruption, because if the vendor and the food inspector collude, they change the sample and turn round and say that this is not adulterated. The Joint Committee looked into their very carefully. We had originally proposed four samples; but ultimately we decided no sample to remain with the food inspector also and no sample to remain with the vendor, because obviously if a sample remains with the vendor. he would move heaven and earth to change it because he knows it is ladul. terated and he may go to jail. Therefore, we have now said, one sample will go to the laboratory and two samples would go to the local health authorities, which is not the food imspector, it is the District Medical Officer or some much higher officer. We feel that this new method is more likely to avoid corruption than the earlier one.

DR. KAILAS: Why not two samples to two different laboratories?

DR. KARAN SINGH; What we have provided in the Act is this. Let us say that the food laboratory finds the first sample adulterated. We have given that man the choice. We will write to him immediately that his sample has been found adulterated and if he wants to send the other sample which is with the health authorities. We have also given the right to Government, because sometimes it has also been put before us that the laboratories also do collude with the big manufacturers If we are sure that it is not, we have taken the power to send another sample to What we yet another laboratory have tried to do is a new system of checks and balances to prevent collusion both at the food inspector's level and at the laboratory level. I would submit that this new mehod that we have introduced is a major improvement of the old system, and I think, it would work better. I am not saying that the corruption can be totally done away with, but as many hon. Members have said, this is really a question of national character. It is a question of the whole methods of the society. If corrupt people know that they can flourish, get big patronage, can be wined, dined and attened and have a privileged position in society, these evils will continue. If on the other hand, a public opinion is created, that would make a big impact.

If I may digress for a minute, when I was doing Ph.D. on Sri Aurobindo, I found that in 1905 at the time of partition of Bengal, the theory of social boycott first came to the force, that those people who collaborated with the British, the best way is to socialy boycott them. I would go to the extent of saying that those people who are known as adulterators, if society would treat them with certain amount of derision instead of giving them honour it would make a difference.

DR. KAILAS: But Government prtronises such anti-social persona because they are rich or resourceful.

DR. KARAN SINGH: When I say society, I am neither saying Government nor position; I am talking of the nation as a nation. What we need is a new moral fervour, but that is a different question.

Another point that has been raised by many hon Members is the question of the small man and the big man. It is, no doubt, true that the richer people, who adulterate, really more attention should be paid to them in our implementation of the Act. I feel that it is better to catch one big effectively to fish really rather that it is better to catch one blg really effectively rather catch hundred of small sardines.

Frevention of Food MAGHA 17, 1897 (SAKA) Prevention of Food Adulteration (Amndt.) Bill Bill

However, I would submit that for the consumers, their contact really is with the retailors. The consumer does not buy his requirements from the whole. salers. Therefore, we cannot let off the retailors, because ultimately we want to protect the consumer. priorities are first to protect the consumer. That is the overriding priority. Then the smaller man who is usually the retailer, then the wholesaler and then the manufacturer. So, what we have tried to do is that we have tried to get all these. Whenever a small man is caught, a small retailer is caught, we can automatically implead the wholesaler through the cash Previously, memo or the warranty. the wholesalers refused to give warranties. They used to say, 'Either you take our goods or you do not take.' Now, we have said that even a cash memo or the invoice will be sufficient as a warranty.,,

SHRI DINESH CHANDRA GOS-WAMI; Cash memo under the rules is a warranty.

DR. KARAN SINGH: Somehow there was some problem. We have changed it so that they can more effectively implead the wholesaler. Not that we want to harass the wholesaler also. But if the wholesaler is largely responsible, I agree there that he is the one who should be caught rather than the retailer. But we cannot let any of them out of our net

A lot of points have been made. Mr. Bharat Singh Chowhan and others made points with regard to public cooperation and also many of our friends here like Shri Shailani and Dr. Kailas I entirely agree with the suggestion that the Zila Parishads, the Panchayat Parishads and the Panchayats should also be associated. It is a good suggestion. We will also be trying to get the Citizens' Counsils, Voluntary organizations and women's organizations involved in it. I have taken power to give directives to the States. When we

meet the State representatives in April, we are going to impress upon them the necessity of trying to involve the broadest possible spectrum of the public, beause it is only—here I agree with what the hon. Members have said—when the public are fully involved in this and when every citizen looks upon this as a responsibility of his own, that we will solve this major menace and without that, it is not possible.

Now, I am coming to Mr. Goswami. My friend, Mr. Dinesh Chandra Croswami has got a very keen legal brain and he has rightly said as he has dealt with certain cases under the old Act and, therefore, he no doubt speaks from a good deal of authority. Clause 17, as I explained, was put in as a result of a definite suggestion made by the Select Committee with regard to this whole problem of directors and whether they should be made culpable or whether they should not be made culpable. Now, what we have done is that we have tried on the one hand to prevent unnecessary harassment to the directors who will not be directly involved but the provisions that we have made do not wholly in any way safeguard the directors. It saysclause 17:

"Notwithstanding anything contained in the foregoing sub-section... Where the nomination comes in.

"..if it is proved that the offence has been committed with the consent or connivance of or is attributable to any neglect of a director, manager or any other officer, not being a person nominated, he shall be hable"

Therefore, we have not put a blanket protection to the director. What we are saying is that because tourism is particularly a multi-chain operation, therefore, these individual units should be more responsible Now he has raised a point and, I must say, that it is a point which deserves careful atten-

Bill

病情以為母母等等人以外,不可以不信息

大学をおりません

[Dr. Keren Singh]

His fear is that this bona fide sion for tourism will be misused by firms in order to get bogus people on their records as managers and send them to jail. This is certainly a point. No law can be made foolproof, but I can assure the hon. Member and through him the House, that we will keep a special watch on this aspect and I will tell the State Governments to be particularly careful with regard to this and if I find that this provision which we have put in, in order to prevent avoidable harassment to the tourist trade, is being misused by firms, I will be the first one to come immediately with an amendment. I certainly agree—I am grateful to him for having drawn my attention to this point—that this was never the intention at all of the committee but, he says rightly as a lawyer, it is open for anybody to misuse it. I will certainly look into that.

The hon. Member waso raised the point: why is it that when the imprisonment is given, the Directors' report is not taken as final? Now, it is not that we question the authenticity of the report. The thing is that the committee felt that where a person is going to be sentenced to life, he should at least have the power to crossexamine the director because, after all. life imprisonment is a fairly draconian punishment. Really all that we have done is that we are not questioning the authenticity of the Directors' report but in cases where this punishment is given, we are allowing for corss-examination which I think, under the circumstances, is not unfair.

SHRI M. C. DAGA: If in cross-examination, it loses its importance, then what will happen?

DR. KARAN SINGH: When the Director should be moved against if it is found that he is guilty.

Another point which Shri Goswami raised was that a fesh look was required at the entire spectrum of specification I must say that the Committee also felt it. Many of the specifications that we have laid down, it was put before us in evidence, are perhaps too rigid in some ways and some people complained that you put specifications of America and Canada but here the are different Also Mr conditions Modi mentioned about this question of varying milk standards. I may tell you, from my home town-Jammusome people came and they said if the standards of Punjab and Harvana were applied to Jammu, all the dairies in Jammu would be closed down and the people would go behind the bars. We simply cannot match them. I may clarify, there are different standards for different regions and States. We have laid down that for different regions we can have different standards in milk. Also, with regard to milk, the Committee has made a special suggestion. I will, perhaps, set up a small study group on this dairy problem to see what exactly can be done to prevent adulteration on the one hand and to prevent harassment to the milkmen and gwalas on the other.

Shri Sequeira is not here. Perhaps, I can skip over the point that he made. He said that continuously this should be monitered and as I said in my opening remarks, the implementation machinery is being geared up.

Shri Desai spoke of the low nutritional value and of the flourishing trade of adulterator. Somebody mentioned about Papeets seed. I was horrified to learn that horse dung is sold as 'garam masala' which is absolutely incredible. It came as a revelation to me. I never realised human ingenuity should be stretched to such a limit that dung can be used—

लीद की मसाला बना कर बेचते हैं। इस से चोर कलिवन और क्या होगा, माम बताइल्.! This is really semething absolutely fantastic and as Shri Desai said advanted technology is being used to manufacture it. The latest technology, in Gujarat particularly is being used to manufacture small seeds which look like rice.

Somebody asked a question about paddy and rice. Now, I would clarify that also. Paddy is a primary food because paddy is in its natural state, Rice is not a primary food because firstly, it has a husk. There is human intervention. Secondly, rice is often adulterated by addition of apparently little small pieces which look like rice. Therefore, we were not able to look upon rice as a primary product. Standards for food grains are largely physical, not chemical with permissible limit of admixture. So, it should not cause very great problem in its implementation.

Shri Daga and others mentioned about the Food Inspectors. They mentioned that there was a wide spread report that the Food Inspectors are often in collusion with the adulterators. I am afraid, our reports also show that this is often the case and I have no hesitation in saying that in the implementation of the Act, so far a great deal of collusion has taken place and, therefore, now under the emergency, particularly one of the advantages is that we can more strongly against the government servants which we could not do earlier. I have determined. I have laid down. I told the Committee and I would like to tell the House that we intend to take the most drastic action against the Food Inspectors who have been found in collusion.

They are not covered by this Act. Some Members wanted them to be covered by this Act. But, it was clarified that all Government servants are already covered by the Service Act, by the Prevention of Corruption Act and I.P.C. But, in the implementation of this Act, we will certainly see that wherever collusion is proved, in the same way as we are taking drastic

action to punish the adulterator, we will also take action to punish the erring officials. I agree that until officials also cooperate, this Act will become a dead-letter. This business of fixed income for all the food inspectors and so on. I am afraid, reflects once again the general atmosphere of taxness, indiscipline and corruption that existed which we are now trying to improve. The important part of the emergency is a general improvement in discipline and in implementation, I think, this is a good opportunity for us to get off to a good start with this Bill

DR. KAILAS: What about the delay in getting the results from the food laboratories?

DR. KARAN SINGH: Mr. Daga also mentioned about the laboratories. So also Dr. Kailas. As I said, we are raising the number of appellate laboratories from one to four. But, that does not mean that the States should not have their own laboratories. As I said in my opening remarks, in every State, we are going to encourage setting up of really good food and drug laboratory. Drug of course is a different point. It also is a very major problem. For the drug laboratories, I will come before the House, I hope, in the course of this year with another very comprehensive Bill for drugs and cosmetics on this line. As I said, we want to set up a combined food and drug laboratory in every State. only that. A point was also raisednot to-day-on the control markets and mandis and so on. We will try and encourage the setting up of proper laboratories with standardised testing techniques because, if laboratories use different techniques, they come up with different results. So, the standardisation of the testing laboratories also is tremendously important. We are seized of the matter. We have expert reports on it and we will pass on that information to all the States to see that they are adopted, as far as possible

[Dr. Karan Singh]

247

Shri Mavalankar spoke again of public opinion and of the involvement of voluntary organisations. Shukla, I think, mentioned this business of admixture. The admixture is only safe if both the things mixed are non-injurious to health. Therefore, if kesari dal is there and if it is injurione it will not, as such, be exempted, is will come within the purview of this Act. I would like to make that very clear. The admixture is only safe, for example, in the case of jowar and wheat and all that sort of thing. Both of them are non-injurious (interruptions). Water is a very difficult problem because, after all water is polluted and water causes gastro-enterities, cholera and all that. If water is impure and when impure water in added to the milk, that becomes dangerous to health but when pure water is added to milk, it is adulterated but not dangerous to health. So, the water and milk problem is rather ticklish. We will look into it very carefully. On what else needs to be done. (Interruptions. Milk, because of fat content, comes within the purview of this Bill. But, the milk is covered by the bill, (Interruptions). But, if water is not added, then it will be substandard, if it is added, then it will be an adulterated one.

MR. SPEAKER: The Bill means what it is. That is all a question of opinion and interpretation.

DR. KARAN SINGH: A lot of my other friends have spoken—Shri Yadav, Shri Jagamath Misra and Shri Nathu Ram.

इन सभी ने बड़ी महत्वपूर्ण बातें कही हैं। एक तो इन्होंने यह कहा है कि जब तक जन-जागृति नहीं होगी तब तक यह कार्य सफल नहीं हो सकता। मैं जिल्कुल इन से सहमत हूं। पंडित जी ने भी यह बात कही है कि जन-जागृति होनी चाहिए। मैं यह सनसता हूं कि जिस प्रकार से हुम परिवार नियोजन बादि के बारे में बच्चार कर रहे हैं, जबी दंग से बाब पदामें बौरं मझ में जो मिलाबट है, उस के बारे में प्रचार ही बौर इस के लिए मैं कहूंगा कि बीठ ए० बीठ पी द्वारा प्रचार हो जिस से जन-साधारण को बानकारी हो बौर यह उन्हें कहे कि इस प्रकार की कोई चीच मिले, तो उन को क्या करना चाहिए।

They must also know. It is no use just educating the public unless they know what they are to do, where they can go to complain, where they can go to make a report and so on. So this is being taken care of.

16 hrs.

One point which, I think, is important-Shri Goswami also raised it; I forgot to mention it—is this: why is it that we have now said that a sample should not be taken from the consumer? The Committee felt that after all, the consumers are housewives. Once you give the food inspectors power to take samples from private homes, they can unnecessarily harass somebody by breaking into his house, by saying 'We have come to take samples'. Your wife may be cooking some delicious dishes like idli, dosa or papadam and somebody comes to take samples. The Committee thought that it was wiser to prevent this possible misuse, particularly in the rural areas and small towns, by food inspectors breaking into individual houses.

DR. KAILAS: The consumers are going to complain as they are harrassed.

DR. KARAN SINGH: They are going to complain in any case. But I do not think that this weakness the prosecution because the prosecution, as I understand it, will take place as a result of a sample taken from store during sale or store for sale. I agree there may be some ingentious method

whereby somebody can keep one tin behind and bring it. I am not suggesting that ingenuity will not find some kind of a way, but broadly, I feel we have tackled it.

EHRI DINESH CHANDRA GOS-WAMI: Please also ask vour officers to keep a watch and see whether they can avoid it.

DR. KARAN SINGH: Yes, we will do that. The point is well taken. 1 wanted to explain why it was that we have done this.

I think, by and large, I have covered all points except those made by Shrimati Sahodrabai Rai.

श्रीमती महोदरा बाई ने दो बडी महत्वपूर्ण बातें कही हैं और सुझाव दिये ·" हैं। एक तो अस्पनालों में जो जो दवाइयों दी जाती हैं उनके सद्पयोग के बारे में है। उन्होंने कहा है कि इनका दूरपयोग नही होना बाहिये घीर जहां कहीं किसी कर्मचारी को दूरपयीग करते हए पकड़ा जाए उसकी कडी मजा होनी चाहिये, उसके खिलाफ कड़ी कार्यवाई होनी चाहिये । मैं उन मे इस बात में सहमत हूं। ऐसा धवश्य होना थाहिये। हमने कह भी रखा है इसके बारे में अपने अस्पतालों को।

दूमरे उन्होंने परिवार नियोजन के बारे में कहा है कि प्रत्येक व्यक्ति को यह करना चाहिये फिर चाहे उसका कोई भी धर्म हो। मैं उन से बिल्कुल सहमत हं। किसी धीर समय पर धवर में भाऊंगा सभा के सामने तो परिवार नियोजन के सम्बन्ध में भीर भी बहुत से विचार रखूंगा। मुझे प्राशा है कि प्रगले सेशन में मुझे समय मिलेवा तो मैं परिवार नियोजन के बारे में मेरी जो नई विचारधारा है उसको मैं भापके सामने रखंगा ।

इन शब्दों के साथ में माननीय सदस्यों का धन्यवाद करता हं कि..

SHRI S. M. BANERJEE: The Deputy Minister is here. A delegation met him. He was convinced.

का० कर्ण सिंह : पान मसासे के सम्बन्ध में कुछ लोग जो हमारे सामने धाए थे कहा कि हैंपान मश्ताले को इसमें से निकाल दिया जाए। हमने उम बात को नहीं माना क्योंकि जो पान खाने वाले हैं उनका स्वास्थ्य हमें बहुत प्रिय है। धगर हम पान मसाला न दे ग्रीर वेपान में कुछ भीर गलत की को डाल दें तो हमारी मित्रों का स्वास्थ्य खराब हो जाएवा। इस वास्ते हम पान मस ले को निकालना नहीं चाहते है, रखना चाहते है। दूसरे बनर्जी साहब ने सैंकीन के सम्बन्ध में कहा कि उसको डालना उचित है या नहीं, मैं समझता हं कि यह एक ऐसा प्रश्न है जिस के बारे में मैं सब कागज मंगा करके स्टैडर्डज कमेटी से कहंगा कि वह इसके उपर पूर्निकार करे भीर भगर सैकीन स्वास्थ्य के लिए खराब है ---

श्री एस. एम. बनर्जी : मैकीन की बात नहीं है। ग्राप विश्वास वरे कि चीनी बरसात में रहेगी नही उस में।

डा० कर्ण सिंह : चीनी अगर पड नहीं सकेगी और मैकीन स्वाम्थ्य के लिए खराब है तो मेरी विनम्न प्रार्थना है कि बरसात के मौसन में पान खाना बन्द कर दें। यह तो मैं नहीं कर सकता हैं। वान भी खिलाता जाऊं भीर प्रापका स्वास्थ्य भी बिगाडता जाऊं। ऐसा करना ज्यादती होगी। इसको मैं देख लूगा

श्री एस. एम. बनर्सी : जरा सुन लें। ब्राप बैठ जाएं तो मैं बोलूं।

Prevention of Po-Adulteration (Amnit)

ियी एस॰ एम० बनकी

फिराक गोरबपुरी ने कहा था:

पाल से एक रोव बादां जिन्दगी के बास्ते विश्व नेहत के सहारे जिन्दकी कटली नहीं

डा० कर्म सिंह: वह ती ठीक कहा शिकिन सेंहत के बगैर भी जिन्दगी बहुत मुक्तिस से कटती है बनर्जी साहब ।

ः भन्तः में मैं यह कहना चाहता है ंकि संख्ति जी कोर दूसरै मिलों ने कहा कि हमारे राष्ट्रीय करित्र में परिकर्तन की आवश्यकता है, वह बिल्कुल ठीक बात है। युक्ते भगवद्-गिता का एक क्लोक बाद ∙मा गवाःहै ----

यश्चराचरिति श्रेष्ठः तत्तदेवेतरो जनाः । स यत्यप्रमाण कुरुते लोकस्तदनुवर्तते ।)

जिस प्रकार का भाचरण हमारे जो श्रेष्ठ हैं, वे करते हैं, उसी प्रकार से लोग जलते है। इस देश में हमारे संतद्-सदस्यों से श्रेष्ठ तो कोई ग्रीर व्यक्ति होंगे नहीं, ः क्यों कि इस देश के रहने वालों के वे प्रति-निधि हैं। प्रगर संसद-सदस्यों का पूरा सहयोग हमारे साथ हों, और हम जो सारे देश में प्रचार कर रहे हैं, उसमें वह हतारा ्हाव बंटायें तो हम जो ग्राज यह विधेयक यास करने जा रहे हैं, मैं समझता है कि अवस्य ही यह ऐतिहासिक कदम होगा ं और हमारे हेग का जो घराष्ट्रीय परित्र है, और जो करणानकी भावना चली है, - बहु उसके विषद्ध एक बड़ा कदम होगा । यही मेरा निवेदन है।

भी विभूति विभा : भाप रेडियो से स्वास्थ्य के बारे में 5 मिनिट का प्रचार करवाया कीजिये

810 शर्व सिंह : भावनीय सदस् घण्डा सुप्ताव है।

भी भीकिशन योदी : मंत्री महोदय ने मधी बताया कि चौथा सैम्प्रल इस्लिये नहीं रखना चाहते हैं कि उसके अवलवे की संबाधका है। प्रापने जो नियम क्समें बनाये हैं उसके अनुसार सारे सैम्पल लीकन हैल्य ग्राफिसर के पास रहेंगे । इस्रिय प्रगर जीवा सैम्पल उसको दे वेते हैं, जिससे सैम्पल बेते हैं, तो उससे क्या नुकर्मान हीता **8**?]

Sec. 15.1 अतः कर्ण सिंह: जिस सादमी की हम सैम्पल देंगे, वह तो अपना सैम्पल बदलेगा ही बदलेगा। फिर धगर हम भेजेगें तो वह कहेगा कि यह कह नहीं है। उस दोषी को सैम्पल देना, उससे यह प्राचेना करना है कि आप इसको रखिये, इसको बदलवाइये ।

जी सत्तवाल कपूर (पटियाला) : मेरा सुकाव है कि जीवा सैम्पल डिस्टिक्ट मजिस्ट्रेट के पास रखवाना चाहिये। वयों कि जो हैल्थ भाफिसर है, जिस पर माप थिपैड करते हैं, जिसको माप मेन एवेन्सी मान्द्रते हैं, करप्तन उसी से मुरू होती हैं। वह हजारों रूपया खाता है। भ्राप डिस्ट्रिक्ट जज के पास चौथा सैम्पल रखिये।

SHRI P. G. MAVALANKAR: The hon. Minister rightly emphasised the need for consumers' movement to be extended in our country. Would he spell out a little more the concrete ways in which the government can come forward and help grow a voluntary movement of consumers, especially in terms of what he rightly said, even going to the extent of boycotting guilty people. . . (Interruptions). . I did say that we are also responsible when we sit in judgement over adulterators; I said that.

154

DR. KARAN SINGH: Under this Bill the only thing that we are doing is to increase five members; we will try and take representatives of the consumers voluntary organisations and we will request the States particularly at the state level to involve those organisations in the implementation of the Act as far as possible.

MR. CHAIRMAN: The question is:

"That the Bill further to amend the Prevention of Pood Adulteration Act, 1954, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: Now we take up clause-by-clause consideration. Clause 2. There are some amendments.

Clause 2-(Amendment of section 2.)

SHRI BHARAT SINGH CHOW-HAN: I beg to move:

Page 2, line 24,-

after "natural" insert "or tech...
nical" (13)

Page 3, line 23,-

after "natural" insert "or altered" (14)

SHRI M. C. DAGA: I beg to move:

Page 2,-

after line 26 insert_

"Provided further that where the quality or purity of the article being primary food, has fallen below the prescribed standards or its constituents are present in qualities not within the prescribed limits of variability and where such article is a substandard food but not an admixture in the primary foods and in either case solely due to natural or technical causes and beyond the control of

human agency and not injuriousto human health, then, such article shall not be deemed to be adulterated within the meaning of this sub-clause or Act" (17)

Page 3,---

after line 23 insert-

"Explanation: Produce of agriculture and horticulture in its natural form" means and include all primary foods dehusked or milled broken as pieces but do not include admixtures beyond the permissible specifications and standards prescribed under Rules."

(18)

Page 3, line 23,-

for "in its natural form"

substitute "in its natural or dehusked or split form." (20)

SHRI RAMAVATAR SHASTRI: I beg to move:

Page 2,---

after line 26, insert: __

"Provided further that if the infestation is due to natural causes like dampaness and the presence of imperceptible insects in the primary food, the said article shall not be deemed to be adulterated even if it is insert infested." (29)

MR. CHAIRMAN: Shall I put all the amendments together?

SHRI M. C. DAGA: Kindly allow me two minutes.

MR. CHAIRMAN: You have already spoken.

SHRI M. C. DAGA: Not regarding this amendment. Kindly allow me to speak. I hope the minister has not made up his mind not to accept any amendment because the Rajya Sabha.

[Shri M. C. Daga]

has already endorsed it. My amendment reads as follows:

Prevention of Food

Adulteration (Amndt.)

Bill

MR. CHAIRMAN: It has been cir--culated. Please give your arguments.

SHRI M. C. DAGA: The American law on this point is this:

"Under the wording of, or the construction placed upon some statutes, there is adulteration where the substance is diluted or is depreciated in quality, where it fails to come to the standard set up by law as to its ingredients or where any foreign substance, wholesome cr unwholesome, is added."

Suppose no human agency is involved. There is no admixture and it is primary food. You have defined primary food as:

"'Primary food' means any article of food, being a produce of agriculture or horticulture in its natural form."

Take, for example, gram in its natural form. Suppose it is broken into two parts. It will not be tantamount to admixture. It is not injurious to health. The low is,

"The word 'adulteration' as used in the Act is not meant to connote mere mixing of things or combining of substances but the admixture of articles of food in such a manner as to be capable of producing the effects enumerated in sub-clauses (a) to (1) of clause (1) of section 2."

So many High Courts and the Supreme Court have given decisions on this. The Chairman is a lawyer himself and he will appreciate my argument. The proviso as it is in the Bill reads thus;

"Provided that, where the quality or purity of the article, being primary food, has fallen below the prescribed standards or its constituents are present in quantities not within the prescribed limits of variability, in either case, solely due to natural causes and beyond the control of human agency, then such article shall not be deemed to be adulterated within the meaning of this sub-clause."

Bill

I have said in my amendment "but not an admixture in the primary foods" and I have added "technical causes" after "natural". I hope he will accept my amendment.

श्री रामावतार शास्त्र(: सभापति महोदय. यह जो पष्ठ 2 पर धारा 2 मे प्राविजी है जिस को उन्होंने पढ कर मुनाया जिस में कहा गया है कि अगर प्राकृतिक कारणो से या मानवीय नियंत्रण से बाहर की बांत हो. उसकी बजह से मापदण्ड म घटिया खादास हो तो उसको इल्टरेटेड नही माना जायगा, मैं चाहता हं कि उस में एक प्रीवाइजो भीर जोड़ा जाय । वह प्रोवाइजो पता नहीं मती जी ने पढ़ा है या नहीं, उस की मैंपढ़ देता हं। वह इस प्रकार है:

"Provided further that if the infestation is due to natural causes like dempsess and the presence of imperceptible insects in the primary food, the said article shall not be deemed to be adulterated even if it is insect infested ... '

नभी की बजह से भगर इस तरह की कुछ सब-स्टैडड वीज हो जाय जिस में मिलावट ऊपर से नहीं है तो उसको भी मिश्रित नही मानना चाहिए। इस संशोधन को मान लेना चाहिए ताकि इस के कारण किसी को कानून की यिरफ्त में न लिया जाय।

भी भारत सिंह चौहान : समापति महोदय, को बालें इस में कही गई हैं उन के बाधार पर ही यह धमें इन्नेंट मैं ने दिया है। मेरा अमें अमेंट यह है कि प्ष्ठ नं० 2, लाइन 24, ब्राफ्टर नेन्र्रल, इनसर्ट टेकनिकल अनवेस्सरी हैरेसमेंट का परेशानी न बढ़े इस इक्टिसे मैं नेयह रखा है। उसमें होगा क्या कि पैंडी है उस को प्रोसेस किया जाता है, प्रोसेस होने पर उससे चावल बनता है। वह चावल वही सब-स्टैडर्ड के रूप में सामने झाजाय तो टेडर्स को भी परेशानी होगी और बहुत सा काम इस से रक जाने की संभावना है। प्रननेसेसरी परेणानी उन की इस कायदे के अनुसार होगी। इसलिए मेरा सुझाव है कि नेचुरल श्रीर टेकनिकल ये शब्द होने चाहिए।

दूसरा श्रमडमेंट है-पृष्ठ नं० 3 पर नेजुरल जो है उसमे "झार झालटर्ड" जोडा जाय।

तीसरा पृष्ठ न० 4 पर है, लेबोरेटरीज़ के बारे में बहुत कुछ कहा गया है, उस संबंध में "लेबोरेटरीज़ फार रेगूलेटेड मार्केट" यह धगर हो जाय तो बहुत सी जो शिकायते वा परेकानियां होती हैं वह मिट जायेगी।

MR. CHAIRMAN: You are speaking on other amendments also.

DR. KARAN SINGH: I would like to point out one important fact. In the previous Act, all produce was covered by the Act. We have made a very special move to take out all this produce which is sub-standard partly due to natural causes beyond human control. Now to add the word 'technical', as Mr. Daga and Mr. Chauhan have pointed out, would be very dan-

gerous because under the plea of technical difficulty, all the people will get away. And I would also submit to Shri Shastri who has spoken of imperceptible insects. Imperceptible insects are more dangerous than perceptible insects. The more invisible the insects are, the more are they dangerous—whether they are political insects or biological insects. Therefore, I would strongly urge on him to drop his amendments.

MR. CHAIRMAN: I shall now put amendments Nos. 13, 14, 17, 18, 29 and 29 to the yote of the House.

Amendments Nos. 13, 14, 17, 18, 20 and 29 were put and negatived.

MR. CHAIRMAN. The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3—(Amendment of section 3.)

MR. CHAIRMAN: Clause 3, amendments Nos. 1, 2, 3 and 30.

SHRI RAMAVATAR SHASTRI: I beg to move:

Page 3, line 37,-

for "one' substitute "two" (1)

Page 3, line 38,-

add at the end-

"including one representative of the hotel employees." (2)

Page 3.-

after line 38 insert-

"(ggg) two representatives from the All India Medical Association". (3)

Prevention of Food Adulteration (Amndi.) Bill

[Shri Ramavatar Shastri]

Page 3, line 34,-

after "commercial" insert_

"retail Kirana merchants or the retail grain dealers" (30)

MR CHAIRMAN. Mr Daga are you moving your amendment?

SHRI M C DAGA. Yes, Sir I beg to move.

Page 3, lines 34 and 35,-

for "agricultural, commercial and industrial interests"

substitute "interests of the agriculture, commerce, industry and foodgrain trade" (21)

श्री रामावतार शास्त्री : सभापति
महोदय, मैं इन सशोधनो पर नहीं बोलता
लेकिन मैंन जिन सवालो को प्रपने भाषण
के कम में उठाया था उनमें से एक का भी
जवाब मंत्री जी ने नहीं दिया। मत्री जी
को भाजादी है. जवाब दे या न दें।

मैं ने सवाल उठाया था कि जहा होटल उछोग के एक प्रतिनिधि को प्राप रखना चाहने हैं परामर्ण दाबी समिति में वहा उसके दो प्रतिनिधि कर दीजिए। एक प्रतिनिधि कर्मचारियों में से भी रिखए। इसका समर्थन किसी और सदस्य ने भी किया था लेकिन उसका जवाब भापने नही दिया कि यह सही है या गलत है। तो मैं समझता हू यह बात होनी चाहिए क्योंकि इससे मदद मिलेगी मिश्रण करने बालों से खाने वालों को बचाने में।

इसी तरह से मैं ने म्राल इडिया मेडिकल एसोसिएशन की बात कही थी लेकिन उसका मन्नी जी ने जवाब नहीं दिया। आपने कहा इसको ज्यान में रखेंगे भीर जनकी सेवायें लेंगे लेकिन वें काम से बहुत वोझिल होते हैं, वे शायद इतना मौका नहीं निकाल सकते हैं। मैं उन्हों की राम रख रहा हूं क्यों कि मेरी बात उनसे होती है डाक्टरों से ताल्लुक होने की वजह से ! नो इससे झापको लाभ होगा। झाल हीडमा मेडिकल एसोकिएशन में बाप उसी ंकी रखेये जोकि उसमें दिलचस्पी रखते होने और जो जानकार होगे हासाकि जानकार सभी होते हैं। तो उनको भी रखा बाना वाहिए लेकिन झापने यह कहकर टाल विधा कि वे शायद पसन्द न करे।

तीसरी बात यह है कि एक प्रतिनिधि रिटेलसं का होना चाहिए। मैंने संबद्ध किराना मर्चेन्ट इस्तेमाल किया है। इस प्रकार के जो छोटे छोटे दूकानदार होते है उनके एमोसिएसन भी होते हैं तो उनके प्रतिनिधियों को भी रिखए क्योंकि स्मार प्राप उनकी मदद नहीं लेंगे तो आपको इस पवित्र उद्देश्य में सफलता नहीं मिलेमी। तो इन तीनों पर विचार करना चाहिए धीर तीनों को उसमें रखना चाहिए।

SHRI M C DAGA Section 3 says:

'The Central Government shall, as far as may be after the commencement of this Act constitute a Committee called the Central Committee of Food tandards"

and you are not having any member from the foodgrams trade

MR CHAIRMAN Your amendment does not speak of anything like that

SHRI M C DAGA. My amendment provides for "interests of the agriculture, commerce, industry and food-grain trade"

MR CHAIRMAN: That will be covered by the word "commerce".

DR. KARAN SINGH: May I clarify the position? This Commistee is point.

264

the country of 44 metalters, beaded by the Disector-General of Mealth Services, who is a doctor, the Director of the Central Food laboratory, two experts of the Health Ministry, also doctors, one representative of the Department of Food, one of the Department of Agriculture, one of Commerce, one of Defence, one of Industries and Sup. plies, one of Railways and one of every State Government, two representatives from the Union Territory and so on. Shri Shastri suggests the inclusion of foodgrains dealers. There is already provision for agricultural, commercial and industrial interests. He suggests one representative of producers, wholesalers and retailers.

SHRI M. C. DAGA: You are including agriculturist.

MR. CHAIRMAN: The term "commercial" will cover that.

DR. KARAN SINGH: We are saying "one representative of agricultural, commercial and industrial interests". Foodgrains dealers will come in that.

For the ICMR there is a representative. As I have pointed out, there are at least five doctors in this committee. That is why I said that we will keep in mind his suggestion.

जहां तक होटल कर्मचारियों की बात है-मेरी प्रार्थना है कि होटल कर्मचारी होटल के बलाने के काम में ही रहें तो ज्यादा भ्रष्टा रहेगा, होटल कर्मचारी को सैन्ट्ल फड स्टण्ड है कमेटी में लाने का स्या लाभ तीमा ? वैश्वे होटल इण्डस्ट्री का प्रतिनिधि हुमने इस में रखा है- लेकिन जहां तक कर्म-चारियों की बात है से अपने अपने इस्टेक्सिश-भेन्ड में का कार्वनिषेत्रका में रहे तो वे यशिक लामप्रवाही सकते हैं। सेन्द्रल फूड बर्ड जार्स करेटी में जनके लिए कोई विशेष भार्य महीं है। फिर भी छनके लिए जाने पर कोई मरियन्य नहीं है सगर सेवा बाह्य ने तो ले सकेंगे।

MR. CHAIRMAN: I will now the amendments to clause 3 to vote of the House.

Amendments Nos. 1, 2, 3, 21 and 30 were put and negatived.

MR. CHAIRMAN: The question is:

"That clause 3 stand part of the Bill"

The motion was adopted.

Clause 3 was added to the Bill.

Clause 4-(Insertion of new section 3A)

SHRI M. C. DAGA: I beg to move: Page 4,—after line 9, insert—

"3B. The Central or the State Governments shall appoint screening committees at all District Headquarters and at big regulated markets consisting of one representative each of the agriculturists, dealers and manufacturers and two official members and a Chairman to be appointed by the District Magistrate for scrutinising all the sample drawn by Food inspectors for determining whether they are fit to be forwarded to the public analyst and if the Committee decides in the negative, no further action in respect of the sample shall be taken but the Committee shall hear the food inspector and the party concerned before making a decision." (22)

Why don't you appoint a Committee? Why do you want to give power to one man?

DR. KARAN SINGH: If you keep having a committee to vet every prosecution, then no prosecutions are going to take place?

Shri M. C. DAGA: Who will give sanction?

DR. KARAN SINGH: The local health authorities. It must be fairly and squarely the responsibility of the food inspectors. Once you dilute it by saying that it has to be approved by a Committee, I would humbly submit that no prosecution can be launched.

SHRI M. C. DAGA: You are giving power to a single person.

MR. CHAIRMAN: I will now put amendment No. 22 of Shri M. C. Daga to the vote of the House.

Amendment No. 22 was put and negatived.

MR, CHAIRMAN: The question is

"That clause 4 stand part of the

The motion was adopted.

Clause 4 was added to the Bill.

Clause 5.— Amendment of section

SHRI RAMAVATAR SHASRI: I beg to move:

Page 4. line 19 .--

after "institute" insert "of repute" (4)

SHRI BHARAT SINGH CHOW-HAN: I beg to move:

Page 4, line 15,—after "Laboratories" insert-

"and laboratories for regulated markets" (15)

Page 4, line 20,-

'after "Central Food Laboratory" insert....

"and laboratories at the regulat. ed markets' (16)

MR. CHAIRMAN: I will now Just amendments Nos. 4, 15 aand 16 to the vote.

Amendments Nos. 4, 15 and 16 were put and negatived.

MR. CHAIRMAN: The question is:

"That clause 5 stand part of the Bill"

The motion was adopted.

Clause 5 was added to the Bill.

Clause 6 was added to the Bill.

Clause 7-(Amendment of section 8)

SHRI RAMAVATAR SHASTRI: I beg to move:

Page 5, line 3,-

after "analysts" insert "of repute and authority" (5)

SHRI M. C. DAGA: I beg to move:

Page 5,

after line 4. insert-

"Provided further that at least one public analyst shall be appointed at every District Headquarter and at big regulated markets." (23)

The Minister should accept at least this amendment.

DR, KARAN SINGH: May I submit, we have still not been able to establish proper laboratories even in each State capital? First of all, we have got to have four appeallate laboratories and then laboratories at the State level." Then comes the district level. I would certainly like to have laboratories at the taluk level and even at the tehsil level. But to put it in the Act which may not be immediately capable of being implemented will not be wise. We will, certainly, move towards that objective.

MIL

MR. CHAIRMAN: I put Amendment Nos. 5 and 23 to the vote of the House

Amendments Nos. 5 and 28 were put and negatived.

MR. CHAIRMAN: The question is:

"That Clause 7 stand part of the Bill."

The motion was adopted.

Clause 7 was added to the Bill.

MR. CHAIRMAN: Clause 8 There is Amendment No. 24 in the name of Shri M. C. Daga.

SHRI M. C. DAGA: I am not moving.

MR. CHAIRMAN: The question is:

"That Clause 8 stand part of the Bill."

The motion was adopted.

Clause 8 was added to the Bill.

Clause 9- (Amendment of Section 11)

SHRI RAMAVTAR SHASTRI: I beg to move:

Page 8, line 31,-

omit "or without" (6)

MR. CHAIRMAN: I put Amendment No. 6 moved by Shri Ramavatar Shastri to the vote of the House.

Amendment No. 6 was put and negatived.

MR, CHAIRMAN: The question is: "That Clause 9 stand part of the Bill."

The motion was adopted.

Clause 4 was added to the Bill.

Clause 19- Amendment of Section 13.)

SHRI M. C. DAGA: I beg to move:

Page 10,---

omit lines 13 to 21. (25)

On page 10 of the Bill, it is stated:

"(2E) if, after considering the Re: port, if any of the food inspector or otherwise, the Local (Health) Authority is of the opinion that the report delivered by the public analyst under sub-section (1) is erroneous....."

I say, all this should be deleted. First. the sample was examined by the public analyst and he gave his report. Now, it may be in favour of the person who was selling certain things. And you say, no. It will have to go to the local authority. The local authority can approach the Director and his opinion will be final. You do not believe your own person. You first send the sample to the public analyst and he gives a report. Again, you want that to be prolonged. How long you want to harass him?

DR. KARAN SINGH: For that matter, the food inspector is also my own person. But it is well-known that there is collusion between the food inspector and the vender sometimes.

SHRI M. C. DAGA: There is nothing like that; that is your addition.

DR. KARAN SINGH: In order to prevent collusion between the food inspector and the vender, certain things have been done. Similarly, there were complaints before us that there, is sometimes the collusion between the public analyst and the vender. Therefore, we felt that when you give a right to the vender, to the accused, to appeal, why should the prosecution also not have a right to appeal? If I am convinced that here [Br. Karan Singh]

i By

was a sample that was adulterated dad the laboratory report says, no, I must have a right to appeal in the bublic interest.

MR. CHAIRMAN: I put Amendment No. 25 to the work of the House.

Antendment No. 25 was put and negatived,

MR. CHAIRMAN: The question is:

"That clause 10 stand part of the Bill."

The motion was adopted.

Clause 10 was added to the Bill.

MR. CHAIRMAN: Clause 11. There is Amendment No. 26 in the name of Shri M. C. Daga

SHRI M. C. DAGA: I am not moving.

MR CHAIRMAN: The question is:

"That Clause 11 stand part of the Bill"

The motion was adopted.

Clause 11 was added to the Bill

Clause 12—(Amendment of Section
16.)

SHRI RAMAVTAR SHASTRI: I beg to move.

Page 11, line 88,-

for "six months" substitute "one year" (7)

Page 11, line 39,-

for "three" substitute "five" (8).

Page 11, line 40,-

for "one" substitute "three" (9).

Page 12, line 40,-

for "three" substitute "five" (18)

Page 13, line 5,-

for "three" substitute "fige" (11).

समापति जी, मैं ने धपने पांची संशोधनो के दवारा सजा मे इजाका करने का प्रतरीध किया है। अंकी जी में प्रीर तमाम बोलने वालो ने कहा है कि विकास का काम, मिश्रण का काम राष्ट्र विरोधी भीर जन-विरोधी है, लेकिन भाप सवा छः महीने निर्धारित करते है। मेरा कहना यह है कि बड़े बड़े स्कैन्डल होते हैं जिन मे जनता का बडा नकसान होता है, इसलिए कम से कम एक साल की संजाकी व्यवस्था जरूर रिखये। भाप तो काले पानी भीर भाजीवन काराबास तक की सजा दे रहे हैं लेकिन हम मे से बहती ने माग की थी कि कुछ की फासी भी दीजिए। उस को भाप ने माना नहीं लेकिन कम से कम यह बात तो मान ले कि जो कम से कम सजाहो वह एक साल की हो। ऐसा होगा तो इस मिलावट को रोकने में बहुत सहायता मिलेथी। दूसरे संगोधन में मैं ने कहा है कि 3 साल की बजाए 5 साल कर दी जाए। धगर ग्राप उस को नही मानते हैं तो कोई हुजं नहीं है लेकिन कम से कम सजा छ महीने की बजाए, एक साल होनी चाहिए ।

बा॰ कर्ष लिह: जो बहुत बडा गुनाह है, उस के लिए तो हम ने झाजीबन कैद रखी है। ठाकुर राजदेव सिंह ने कहा कि फांसी पर सटकाना चाहिए। वह झजी तक नहीं किया है। बेरी अवर्षना है कि इस बिल के द्वारा हम बहुत काफी झागें बढ रहे हैं और जो कम से कम सुजा हम ने छः महीने रखी है, उसको जरा देखें। वह कम से कम सबा है बीर देखें हैं। में भी सेका की दी जा सकती है। स्वाधित्य को है वह छः महीने से ज्यादा है, स्विधिए मेरा यह क्यास है कि फिल्हास ती कम से कम सजा छः महीने रहनी पाहिये। उस के बाद देखेंगे भीर भगर इस से काय नहीं काया है तो आगे चन कर क्या सकते हैं।

MR. CHAIRMAN: I now put amendments Nos. 7 to 11, both inclusive, moved by Shri Ramavatar Shastri to the vote of the House.

Amendment Nos. 7 to 11 were put and negatived.

MR. CHAIRMAN: The question is:
"That Clause 12 stand part of the
Bill."

The motion was adopted.
Clause 12 was added to the Bill.

MR. CHAIRMAN: The question 18:

"That clauses 13 and 14 stand part of the Bill."

The motion was adopted.

Clauses 13 and 14 were added to the Bill.

Clause 15 (Amendment of Section 18.)

SHRI RAMAVATAR SHASTRI; I beg to move:

Page 15, line 12, Omit "or without". (12).

MR. CHAIRMAN: I shall put this amendment to the vote of the House.

Amendment No. 12 was put and negatived.

MR CHAIRMAN: The question is:

"That Clause 15 stand part of the Bill."

The motion was adopted.

Clause 15 was added to the Bill

妆

MR. CHAIRMAN: For clause 16 to 22 there are no amendments.

The question is:

"That Clauses 16 to 22 do stand part of the Bill."

The motion was adopted.

Clauses 18 to 22 were added to the Bill.

MR. CHAIRMAN: The question is:

"That Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill

DR. KARAN SINGH: I move:

"That the Bill be passed".

MR. CHAIRMAN: Motion moved:

"That the Bill be passed."

*SHRI KRISHNA CHANDRA HALDER (Ausgram): Mr. Chairman, Sir, I would like to be very brief in presenting my views on the amending Bill that has been introduced by the hon. Minister to curb the evil of adulteration in food articles There can be no quarrel with the provisions of the Bill and everyone in this House will agree that adulteration is a national evil and a social crime which needs to be uprooted from this country. But the question really is how should we approach the matter. We have to go into the basic causes that give rise to this anti-social practice. In my opinion, Sir, it mainly arise out of the fact that there is a wide disparity between the different sections of the society, i.e., some are rich while others are very poor. The

^{*}The original speech was achieved in Bengali,

craze to become rich overnight and to become richer still is surely the motivating factor which gives rise to this crime. Unless we are able to bring about a social revolution and end the social disparities that exist today the provisions of the present Bill may not go very far to achieve its objectives. As a result of wide spread adulteration of food stuffs and drugs we find more and more people falling sick and we are to make better provisions to meet the needs of the ailing people of our country. I very honestly feel Sir, that the allocations that we make for the betterment of public health should be more than what it is at present and in fact the provisions should be more than our military expense. It requires a good deal of deep thinking on the part of the Government to measures to eradicate this evil other than those which have already been provided for in the Bill. The Bill has already provided for setting up laboratories in the different zones of the country and the hon. Minister has already said that severe punishment will be given to those inspectors who are found shielding the adulterators. So far so good. I would however like to submit in this connection that we have to intensify our vigilance at all levels, i.e., at the factory level where dalda, mustard oil and other food articles are produced, at the wholesale level and also at the retail level. For this purpose I would suggest to hon. Minister that he should set up an intelligence wing under his own Ministry. This wing will locate the different sources of corruption and the persons concerned therewith and inform the authorities in time so that adequate action is taken against them. Many members have already suggested and I also feel that utmost vigilance should be exercised to ensure that there is no collusion between the enforcement officials and the adulterators and such erring afficial should be dealt with severely. While this is obviously a right step in the right distriction, I would suggest that the 'banest officials who help to detect such adulterators should be suitably rewarded. It should also be 'ensured that they are allowed to function independently and no political pressure either from the Government or from any other quarter is brought to bear upon them. Unless this is done implementation of the Bill would be seriously affected.

Finally, I would submit that a legislation of this nature call for people's participation on a much wider scale. In fact we should wage a people's war against the adulterators and for this we should solicit the cooperation of the Krishak Sabha, students organisations, trade unions and voluntary organisations for this purpose. With these words I conclude.

SHRI P. GANGADEB (Angul): I will raise only two points which, though touched by Members, have only been touched lightly.

It has been stated in the Bill itself that if foodgrains become substandard due to causes beyond control and are not mimical to health, then such foodgrains will not attract the penal provisions of this Act as long as the foodgrains are in their natural form. What does this mean? Paddy is the natural form of rice. It is converted into rice before it is consumed, but rice is not the natural form. I would like a clarification. May I, therefore, ask: will rice which is not in its natural form attract penalty?

SHRI DINESH CHANDRA GOSWAMI: He has clarified it.

SHRI P. GANGADEB: But that is not clear to me. Take again wheat. It is consumed as atta or said or maids. To me, there seems to be a lacuna and

I feel this mould be rectified by an amendment of the relevant provision or by issuing broad guidelines under the law which should be followed.

Another point I wish to make here In a particular State the climatic conditions may be different from those of another State Naturally therefore, if the foodgrains of that particular State might be of substandard vis-a-vis the foodgrains of the rest of the country in that case how does the government ensure that the exemption given only to the foodgrains of that particular State is not misused by others, especially when foodgrains can be moved from one State to another

I am not making these points to criticate the healthy provisions of the Bill but only to clear myself as to how the law is going to be implemented in such cases

With these words, I support the Bill

श्री कलता निश्व 'मणुकर' (नेसरिया):
सभापित महोदय, मै भापके माध्यम से
मत्री महोदय को यह विधेयक लाने के
नियं धन्यवाद देता हू। इस बारे मे काफी
समय से राष्ट्र की माय रही है, क्योकि
अपस्थिण या मिलावट के कारण जनता
का जीवन दूभर हो गया है। उसके जीवन
पर जो इसके दुष्परिणाम हो रहे हैं, उनको
खरम करने के लिये सरकार ने इस विधेयक
के रूप मे एक कदम उठाया है।

मली महोदय को भारतीय साहित्य और उपनिषदों का अंग्छा ज्ञान है। उप-नषदीय ज्ञान के कारण मली महोदय में जो सङ्ख्याता पाई जाती है, उसके कारण इस बात को भूला दिया है कि जो लोग एडल्ड्रें भन करते हैं, वे राष्ट्र और पूरे समाज के साथ श्रीह करते हैं। मली महोदय में उन श्रीहियाँ के प्रति ममता-सी दिखाई नगती है। मेरे ब्यास्त मे यह भगता नहीं होगी चाहिये। ग्रगर उनमे सङ्कृदयता ही है तो वह जनता के प्रति होनी चाहिये।

भूतपूर्वं राष्ट्रपति ने लखनक में कहा था कि जो लोग ब्लैक-मार्केटिंग धौर होडिंग करते हैं, उनको गोली बार देनी जाहिये। क्यों नही ऐसे सोगो को, जो देश, समाज और जनता के जीवन के साथ खिलवाड करते हैं, जो मौत के सौदागर हैं, एक एग्जैम्मलरी सज्जा दी जाये? उनको चौराहे पर गोली मार देनी चाहिये ताकि देश और जनता ने सामने यह उदाहरण प्रस्तुत हो कि ऐसा काम करना देश धौर समाज के प्रति एक घ्रम्य घपराध्र है। इस सहुदयता के प्रति मेरे मन मे बाशका है। इस सहुदयता पर जो प्रसन्नता है, लेकिन कुक्मं करने बालो के प्रति सहुदयता दिखाना सही नहीं है।

इस विधेयक मे फूड इन्पैक्टरों के बारे मे प्रावधान है। मेरा सुझाव है कि जो नमूने हैल्थ ग्राफिसर को दिये जायेंगे, ग्रगर उसकी जगह वे जिला ग्राधकारियों को दिये जायें, तो ग्रन्छा होगा। मुझे इस बात का ग्रनुभव कि बिहार में हैल्थ ग्राफिसर ग्रवसर बहुत गडबडी करते है, ग्रौर उन गडबडियों को दूर करने के लिये नमूनों को जिला ग्राध-नारियों को दिया जाना चाहियें।

इस बिल का समर्थन करते हुए मैं यह कहना बाहता हूं कि बिहार सरकार ने दहेज प्रथा के सम्बन्ध में धरने कानून में यह प्रावधान किया है कि जो लोग दहेख लेने या देने वालो की सुबना देगे, उनको 100 व्ययं इनाम दिया ज्योगा। उसी तरह हैल्ब डिपार्टमेट ने फैंमिली प्लानिंग को लागू करने के सम्बन्ध में इनाम ही

[शी कमाल निश्व 'मनुकर']

बोषणा की है। क्या मंत्री महोदय इस बात के लिये तैयार नहीं है कि जो लोग मिलावट की सुचना दें, उनको रिकार्ड किया जाये और उनको प्रोत्साहित किया जाये, ताकि जहां पर मिलावट हो रही है, उसकी सुचना मिल सके भीर कार्यवाही करने में सहलियत हो? जनता का सहयोग हैने के किये अगर मंत्री महोदय इस बात का भी एलान करते, तो अच्छा होता।

मंत्री महोदय ने कहा है कि ऐसे सारे काम जन-चेतना को जगाकर ही किये जा सकते हैं। सामाजिक परिवर्तन हुए विना देण में अपिमश्रण का काम पूरी तरह बन्द नहीं हो सकता है। मंत्री महोदय को को यह नहीं भूलना चाहिये कि मिलाबट का काम पूजीबादी समाज की देन है। किसी समाजवादी मुल्क मे ऐसी मिलावट नही हो सकतो है। जब नक पूजीवाद का सफाया नहीं होता है भ्रोर ऐसे समाज की रचना नही होती है जिसमें व्यक्तिगत मुनाफा ग्रौर व्यक्तिगत सम्पत्ति न हो, तब तक चाहे मिलायट को रोकने के लिये जो भी कानून पास किये जाये, ये जिस हद तक प्रभावकारी हों, वे प्रशंसनीय है, किन्तु मिलाबट का समूल नाश नहीं होगा। इसलिये यह द्यावश्यक है कि समाज में ऐसी प्रवृत्तियों भीर ऐसे सगठनों का समूल नाश किया जाये, जिनकी बुनियाद लाभ ग्रीर व्यक्ति-गत मुनाफे भौर सम्पत्ति पर है, जिसके कारण मिलावट करना जरूरी हो जाता है।

मैं इस बिल का समर्थन करता हूं ग्रीर नवी महोदय को धन्यवाद देता हूं कि इस सीमा में भी उन्होंने जो काम किया है, वह प्रश्नंनीय है।

का कंतास (कव्यई दक्षिय) : समापति महोदय, में कुछ सुद्धाव देना चाहता हूं। पहणा-वामरेक्टर-कमरत साथ हैल्य सांक्रकेष के द्वारा स्टेट लैंबल पर सिविश सर्वेण और म्मूनिश्चिपस संस्थानों के मैडिकल साफिश्चर्य का सम्मेलन जल्दी बुलाया जाये और इस कानून को इम्पलीमैंट करने के खिये उनका सहयोग लिया जाये।

दूसरा-भारत सेवक समाज ने वांखन्देरी धार्येनाइजेशन्स का एक कान्फैडरेशन बनाया है, उसके पास एक धाल इंडिया की समाज सेवी संस्थाओं की लिस्ट है। ध्रयर सरकार भारत सेवक समाज की मदद कें, तो उसके द्वारा वालिन्टरी भागेनाइजेशन्स की बहुत सहायता मिल जायेगी।

तीसरा-माल-इंडिया कांग्रेस कमेटी की एक बीमेन्स विंग है। मली महोदय ने बीमेन्स काउन्सिल का नाम लिया है। भगर इसी प्रकार की बीमेन्स भागनाइजेशन्स का सहयोग ले, तो यह बुराई जल्द से जल्द दूर हो सकेगी।

एक प्रश्न यह है कि मंत्री महोदय बताये कि जो 4 एपेलेट फूड लैबोरेटरीज खोली जा रही हैं, वे कब तक खोल दी जायेबी ? मैं चाहता हु कि मंत्री महोदय इस बारे में कोई श्रवधि बताये!

बा० कर्ण सिंह : समापित महोदय, श्रो हाल्दर ने यह बात दोहराई है, जो सरदीण बावू ने कही, अर्थात जब तक सामाजिक और आधिक काति नहीं होवी, तब तक इस बुष्परम्परा का बिनाझ नहीं हो सकता है। इस बात से हम सहस्त है, खिकन कांति की परिभाषा के सम्बन्ध में हमारा मतभेद अवस्य हैं। हासवा बावू कांति की जो परिभाषा करते हैं, यह हमारी वरिभाषा नहीं है, शिकन मेरे विचार में श्रापातकासीन स्थिति और 20-सूबी कार्यक्रम कांति की

भीर कार्क हैं कि समय हम उनका अपयोग कर और देश में की नयी काताबरण बन रहा है, उसका रचनात्मक प्रयोग कर सकें, तो मेरी समझ में हम कान्ति की श्रीए भी घीडे-धीरे बढ सकते हैं। जिस कान्ति के विषय में हाल्दर जीने बात की है। उन्होंने एक भीर बात कही कि स्वास्थ्य सेवाझों को प्राथमिकता देनी चाहिये। मैं पूरे तौर पर सहमत हुं उन की इस बात से। कोई भी देश या समाज स्वस्थ नहीं होगा जब तक कि वह स्वास्थ्य सेवामों को प्राथमिकता नहीं देगा और दर्भाग्य से हम ने इस देश में प्राज तक स्वास्थ्य सेवायों को प्राथमिकता नहीं दी। तो मेरा वह प्रयत्न है भीर इस सारी संसद का हमें सहयोग रहा तो धवण्य हम स्वास्थ्य सेवाधों को बढ़ाने में भकल होंगे।

गंगदेव जी ने दो प्रश्न पूछे। शायद वह यहां थे नहीं उब में बोल रहा था पैड भीर राइस के विषय में । पैडी तो नेच्रल फार्म में है, इसलिए वह इस में नहीं ग्राएगा लेकिन पैडी का जब राइम बनता है तब राइस में एडल्टरेशन की संभावना बन जाती है। जैसा अभी बताया था कि विशेष फैक्ट्रीज बनी हैं जो राइस की तरह छोटे छोटे दाने बना कर मिलाती है। इसलिए राइस को हम इंसमें से नहीं निकाल सकते, पैडी निकला हुआ है। उसी तरीके से जहां तक गेंह्र का सवाल है वह इम में नहीं भाता । लेकिन जब वह पीसा जाता है भीर भाटा भैदा या सूजी बनता है तब वह इस में जरूर ग्राएगा क्यों कि पीसने में बहुत सारी मिलाधट हो जाती है। यह स्पष्टीकरण मैं कर देता चाहता है।

उन्होंने दूसरा यह प्रश्न पूछा कि अन्य राज्यों में अलग-अलग प्रकार के स्टैंडर्ड होंगे। मैं ने अभी बताया था कि कई राज्यों के अन्दर अलग स्टैंडर्ड हैं लेकिन बहुत हद तक हमारी कोशिश वहुँ हैं कि को रोजाना की खाने वाली चीजें हैं सिवाय दूध के जन का कुछ एक जैसा स्टैंडर्ड हो ताकि उन में ग्रधिक परिवर्तन न हो सके। तो यह ग्रलग-भ्रमण राज्यों में जो ग्रमण स्टैंडर्ड होंने इस का लाग भी है ग्रीर इस के विषय में ग्रमर कोई ग्रीर कठिनाई है तो हमारी सेंद्रल कमेटी उसको देख लेगी।

मध्यकर जी ने ठीक कहा कि जो इस प्रकार की मिलावट करते हैं वह देशद्रोही हैं और समाजद्रोही हैं। इन के लिए कोई विशेष ममता तो हम ने दिखाई नहीं है, ब्राजीवन केंद्र दी है। मैं समझता हुं कि भ्राजीवन केंद्र प्रायश्चित करने के लिए काफी समय होता है। लेकिन मैं यह कहंगा कि अपर कुछ वर्षों के बाद ऐसा लगा कि ग्राजीवन कैंद से भी यह चीज काबू में नहीं न्ना रही है भीर इसे भीर कड़ा करने की भावण्यकता हैं तो उस के ऊपर फिर विचार किया जा सकता है। जिल्लाधिका ियें को भ्रवश्य इस में लेना चाहिये। एक बड़ा ग्रन्छा इन का सुझाव था कि इनाम देता चाहिए जो पकड़ लें ऐसे लोगों को । इस मुझाव का मैं समर्थन करता हूं ग्रीर मैं राज्य सरकारों के जो मंत्री गण आर रहे हैं भ्रप्रैल में उन के सामने यह सुझाव रखूंगा ताकि लोगों को प्रोत्साहन हो ग्रीर वह हमें इस की जानकारी दें।

हा० कैलास जैसा हमेणा कहते हैं, इन के बड़े रचनात्मक मुझाब होते हैं। सम्मेलन के विषय में श्रीर क्लियों के जो संगठन हैं उन के विषय में जो उन्होंने मुझाब दिए उन का मैं समर्थन करता हूं और चार धरीकेट केबोरेटरीज यथाणीध्र हम बनाना चाहते हैं। कुछ धनराशि हमारे पास है, कुछ श्रगते वर्ष हमें मिल श्रायगी। इस पंज वर्ष वर्ष स्थान स

279 Prevention of Food Adulteration (Amedia) Bill PERBUARY 6, 1976

Frevention of Food Adulteration (Amnit,) Bill

380,

(डा॰ कर्ण सिंह)

कोशिश है कि धगले एक डेड़ वर्ष में ही ये बन जाये। MR. CHAIRMAN: The Mouse now stands adjourned sine dis.

Lok Sabha then adjourned sine die.

16.59 hrs.

MR. CHAIRMAN: The question is:
"That the Bill be passed".

The motion was adopted.